

Reserved on : 30.08.2024
Pronounced on : 13.09.2024



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 13TH DAY OF SEPTEMBER, 2024

BEFORE

THE HON'BLE MR. JUSTICE M. NAGAPRASANNA

CRIMINAL PETITION No.5030 OF 2023

BETWEEN:

1 . SRI LINGESH K. S.,
S/O LATE SRI SOMASHEKARAPPA
AGED ABOUT 64 YEARS
EX-MEMBER OF LEGISLATIVE
ASSEMBLY(MLA) AND
CHAIRMAN COMMITTEE FOR
REGULARIZATION OF UNAUTHORIZED
OCCUPATION (BAGAIR HUKUM SAGUVALI SAMITHI)
BELUR ASSEMBLY CONSTITUENCY(195)
HASSAN DISTRICT – 573 115.

ALSO AT KARIKATTEHALLY VILLAGE
CHATCHATNAHALLI HASSAN – 573 121.

2 . SRI G.K.KUMAR
S/O KENCHEGOWDA
AGED ABOUT 57 YEARS
MEMBER OF COMMITTEE FOR
REGULARIZATION OF UNAUTHORIZED
OCCUPATION (BAGAIR HUKUM SAGUVALI SAMITHI)
BELUR TALUK, HASSAN DISTRICT – 573 115.

ALSO AT HALEGENDEHALLY

HASSAN DISTRICT – 573 115.

- 3 . SMT. SHAILA MOHAN
W/O SRI MOHAN
AGED ABOUT 52 YEARS
MEMBER OF COMMITTEE FOR
REGULARIZATION OF UNAUTHORIZED
OCCUPATION (BAGAIR HUKUM SAGUVALI SAMITHI)
BELUR TALUK, HASSAN DISTRICT – 573 115.

ALSO AT KERAGODU, AREHALLY VILLAGE
BELUR TALUK, HASSAN – 573 101.

- 4 . SRI T.R.RAMESH
S/O RUDRAIAH
AGED ABOUT 40 YEARS
MEMBER OF COMMITTEE FOR
REGULARIZATION OF UNAUTHORIZED
OCCUPATION (BAGAIR HUKUM SAGUVALI SAMITHI)
BELUR TALUK, HASSAN DISTRICT – 573 115.

ALSO AT THENDEKERE VILLAGE
IBBEDU, HASSAN – 573 216.

- 5 . SRI PARVATHA GOWDA
S/O KALLEGOWDA
AGED ABOUT 52 YEARS
EX-MEMBER OF COMMITTEE FOR
REGULARIZATION OF UNAUTHORIZED
OCCUPATION (BAGAIR HUKUM SAGUVALI SAMITHI)
BELUR TALUK, HASSAN DISTRICT – 573 115.

ALSO AT KELEHALLI VILLAGE
BENNUR, HASSAN – 573 115.

- 6 . SMT. CHETANA M. R.,
W/O G.K.KUMAR
AGED ABOUT 40 YEARS

EX-MEMBER OF COMMITTEE FOR
REGULARIZATION OF UNAUTHORIZED
OCCUPATION (BAGAIR HUKUM SAGUVALI SAMITHI)
BELUR TALUK, HASSAN DISTRICT – 573 115.

ALSO AT GENDEHALLI VILLAGE
HASSAN – 573 115.

- 7 . SRI ESHWAR PRASAD
S/O KASHAIAH
AGED ABOUT 45 YEARS
EX-MEMBER OF COMMITTEE FOR
REGULARIZATION OF UNAUTHORIZED
OCCUPATION (BAGAIR HUKUM SAGUVALI SAMITHI)
BELUR TALUK, HASSAN DISTRICT -537 115.

ALSO AT HAGARE VILLAGE
HASSAN – 573 216.

- 8 . SRI S.N.LINGESH
S/O LATE NANJEGOWDA
AGED ABOUT 63 YEARS
EX-MEMBER OF COMMITTEE FOR
REGULARIZATION OF UNAUTHORIZED
OCCUPATION (BAGAIR HUKUM SAGUVALI SAMITHI)
BELUR TALUK, HASSAN DISTRICT – 573 115.

ALSO AT NO.697/1, 11TH CROSS
K.R.PURAM, HASSAN – 573 201.

- 9 . SRI RANGANATH B. R.,
S/O RANGANAYAK
AGED ABOUT 57 YEARS
EX-MEMBER OF COMMITTEE FOR
REGULARIZATION OF UNAUTHORIZED
OCCUPATION (BAGAIR HUKUM SAGUVALI SAMITHI)
BELUR TALUK, HASSAN DISTRICT – 573 115.

ALSO AT NO.175, HOSANAGARA
BELUR TALUK, HASSAN – 573 115.

... PETITIONERS

(BY SRI ASHOK HARANAHALLI, SR. ADVOCATE FOR
SRI SRINIVAS RAO S. S., ADVOCATE)

AND:

- 1 . STATE OF KARNATAKA BY
BELUR POLICE STATION
REPRESENTED BY SPP
HIGH COURT BUILDING
BENGALURU – 560 001.
- 2 . K.C.RAJANNA
S/O LATE CHIKKAMUNISWAMY
AGED ABOUT 42 YEARS
RESIDING AT 3RD MAIN ROAD
GANDHINAGAR, KOLAR – 563 101.

... RESPONDENTS

(BY SRI B.N.JAGADEESHA, ADDL. SPP FOR R1;
SRI UMAPATHI S., ADVOCATE FOR R2)

THIS CRIMINAL PETITION IS FILED UNDER SECTION 482 OF CR.P.C/528(BNSS) PRAYING TO QUASH THE FIR IN CR.NO.98/2023 REGISTERED BY BELUR POLICE STATION AGAINST THE PETITIONERS FOR THE OFFENCES P/U/S 468, 464, 465, 471, 409, 420 AND 120B OF THE IPC, 1860, PENDING ON THE FILE OF THE XLII ADDITIONAL CHIEF METROPOLITAN MAGISTRATE, BENGALURU (SPL. COURT FOR TRIAL OF CASES FILED AGAINST SITTING AS WELL AS FORMER MP/MLA'S TRIABLE BY THE MAGISTRATE), BENGALURU.

THIS CRIMINAL PETITION HAVING BEEN HEARD AND RESERVED FOR ORDERS ON 30.08.2024, COMING ON FOR PRONOUNCEMENT THIS DAY, THE COURT MADE THE FOLLOWING:-

CORAM: THE HON'BLE MR JUSTICE M.NAGAPRASANNA

CAV ORDER

The petitioners/accused Nos. 1 to 9 are knocking at the doors of this Court calling in question registration of a crime in Crime No.98 of 2023 for offences punishable under Sections 468, 464, 465, 468, 471, 409, 420 and 120B of the IPC, pending before the XLII Additional Chief Metropolitan Magistrate, Bengaluru.

2. Facts, in brief, adumbrated are as follows:-

The petitioners at the relevant point in time *i.e.*, between 2016 and 2023 were in the Council, all of them being political entities appointed as Chairman and Members of a particular Committee; the Committee known as Bagair Hukum Saguvali Samithi (hereinafter referred to as 'the Samithi' for short). Accused No.1 / 1st petitioner was at the relevant point in time a Member of the Legislative Assembly of Belur constituency. He was the Chairman of the Samithi. Accused Nos.2 to 4 were its members and accused Nos.5 to 10 were the erstwhile members. Accused Nos.11 to 14 are the Tahsildars who were functioning at the relevant point in time at the said place and were Secretaries of the Samithi. The

allegation revolves around the functioning of the said Samithi. It is alleged that the Samithi has created records and bartered away Government lands to an extent of 2750 acres to 1430 bogus beneficiaries, which are valued at more than ₹750/- crores in the constituency of accused No.1, who was the Chairman of the Samithi. Based upon this allegation, the 2nd respondent/complainant seeks to knock at the doors of the jurisdictional Police to register the complaint. No action was taken. He knocks at the doors of the learned Magistrate invoking Section 200 of the Cr.P.C. seeking a reference for conduct of investigation into the allegations so made. The complaint is referred for investigation to the jurisdictional Police under Section 156(3) of the Cr.P.C., after which a crime comes to be registered in Crime No.98 of 2023 for the afore-quoted offences. This Court by its order dated 16.06.2023 directed that no precipitate action be taken against the petitioners and the same is subsisting even as on date.

3. Heard Sri Ashok Haranahalli, learned senior counsel appearing for the petitioners, Sri B.N. Jagadeesha, learned Additional State Public Prosecutor appearing for respondent No.1

and Sri S. Umapathi, learned counsel appearing for respondent No.2.

4. The learned senior counsel would seek to contend that the complaint is bald and vague. What are the lands that are granted or what are the documents that are fabricated to grant the lands in favour of fictitious persons is not forthcoming from the complaint. If the complaint is so bald, the learned senior counsel would submit that what investigation the police would do, is un-understandable. He would submit that all the allegations are untrue and some of the accused being Government servants, no sanction is accorded under Section 197 of the Cr.P.C. The learned senior counsel would submit that the present complaint is an abuse of the process of law and the members of the Samithi have acted strictly in consonance with law.

5. *Per contra*, the learned counsel for the complainant would take this Court through the statement of objections so filed by him and reports of Government servants filed by themselves when enquiry was directed to be held by the Assistant Commissioner into the illegalities. The Assistant Commissioner clearly holds that all the lands granted were bogus based upon fake genealogical tree

certificates and granted to fake beneficiaries. The Government land in this manner is illegally donated for personal gains of the members of the Chairman, members of the Samithi and officers. He would contend that the question of sanction would arise only after investigation. The matter should be permitted to be investigated.

6. The learned Additional Special Public Prosecutor would toe the lines of the learned counsel for the complainant and would contend that investigation is in progress and in the light of the direction not to precipitate, the investigation is stalled. Therefore, he seeks dismissal of the petition and allowing the investigation to go on.

7. I have given my anxious consideration to the submissions made by the respective learned counsel and perused the material on record.

8. The Samithi which is known as Bagair Hukum Saguvali Samithi was constituted for the purpose of regularization of lands by unauthorized occupants as obtaining under Section 94A of the

Karnataka Land Revenue Act, 1964. The Chairman of the Samithi was the 1st petitioner, a then sitting Member of the Karnataka Legislative Assembly. In terms of the provisions of law, three members can be appointed to the Samithi. They were appointed by accused No.1. They are accused Nos. 2, 3 and 4; Accused Nos.5 to 10 are previous members of the Samithi and accused Nos.11 to 14 were Tahsildars working at the relevant point in time at Belur. The petitioners who have knocked at the doors of this Court are accused Nos.1 to 9. The Tahsildars are not before this Court. The Samithi assessed the applications submitted before it. There were 1430 applicants who wanted their unauthorized occupation to be regularized of about 2750 acres of Government lands as those applicants claimed that they were in unauthorized occupation of Government lands. The applicants are said to have given several documents in support of their claim. Those documents are alleged to be fictitious, fabricated and that they were never unauthorized occupants of Government lands. The lands are granted to those 1430 applicants ranging 2750 acres.

9. **The smoke of illegality went up the air** which led to an inquiry being conducted at the hands of the jurisdictional Assistant Commissioner. The Assistant Commissioner directs the Tahsildar to submit a report after conduct of spot inspection of all the lands and verification of records. The Tahsildar conducts a spot inspection, draws up a report and submits the same to the Assistant Commissioner. The report of the Tahsildar reads as follows:

“ನಂ. ಅತಿಕ್ರಮಣ.12/20-21

ದಿನಾಂಕ:17/11/2020

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು
ಹಾಸನ ಜಿಲ್ಲೆ
ಹಾಸನ

ಮಾನ್ಯರೇ....

ವಿಷಯ:- ಬೇಲೂರು ತಾಲ್ಲೂಕಿನಲ್ಲಿ ಈ ಹಿಂದೆ ನಡೆದಿರುವ ಬಗರ್ ಹುಕ್ಕುಂ ಸಕ್ರಮ ಸಮಿತಿಯಲ್ಲಿ ಮಂಜೂರಾಗಿರುವ ಪ್ರಕರಣಗಳಲ್ಲಿ ಹಲವು ನ್ಯೂನತೆಗಳು ಕಂಡುಬಂದಿರುವ ಬಗ್ಗೆ,

ಉಲ್ಲೇಖ:- 1. ಮಾನ್ಯ ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳು, ಸಕಲೇಶಪುರ ಉಪವಿಭಾಗ ಇವರ ಪತ್ರದ ಸಂಖ್ಯೆ : ಎಲ್.ಎನ್.ಡಿ 31/2019/2019-20 ದಿನಾಂಕ: 15/06/2019.

2. ಬೇಲೂರು ತಾಲ್ಲೂಕಿನಲ್ಲಿ ಬಗರ್‌ಹುಕ್ಕುಂ ಸಕ್ರಮ ಸಮಿತಿಯ ರಚನೆಯಾಗಿರುವ ಬಗ್ಗೆ ಹೊರಡಿಸಿದ ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ಆರ್ ಡಿ 08 ಎಲ್‌ಜಿಹೆಚ್ 2020(ಭಾ-1), ದಿನಾಂಕ: 19/09/2020.

3. ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಪತ್ರದ ಸಂಖ್ಯೆ: ಎಲ್‌ಎನ್‌ಡಿ(2)61/2019-20, ದಿನಾಂಕ: 06/10/2019.

1. ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ 2017-2018ನೇ ಸಾಲಿನಲ್ಲಿ ಸರಿಸುಮಾರು 859 ಪ್ರಕರಣಗಳು ಮಂಜೂರಾಗಿ ಹಕ್ಕುದಾಖಲು ಆಗದೇ ಬಾಕಿ ಇದ್ದು, ಸದರಿ ಪ್ರಕರಣಗಳನ್ನು ಹಕ್ಕುದಾಖಲು ಕ್ರಮ ಜರುಗಿಸುವ ಬಗ್ಗೆ ಕಡತವನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ ಹಲವು ನ್ಯೂನತೆಗಳು ಕಡತದಲ್ಲಿ ಕಂಡುಬಂದಿದ್ದು, ಈ ನ್ಯೂನತೆಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸೂಕ್ತ ನಿರ್ದೇಶನ ಕೋರಿ ಮಾನ್ಯ ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳಿಗೆ ಪತ್ರ ಬರೆಯಲಾಗಿದ್ದು, ಮಾನ್ಯ ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳು ಉಲ್ಲೇಖ(1)ರ ಪತ್ರದಲ್ಲಿ ಹಕ್ಕುದಾಖಲು ಕ್ರಮ ಜರುಗಿಸಲು ಬಾಕಿ ಇರುವ ಕಡತಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಕಡತವನ್ನು ಮರು ಪರಿಶೀಲಿಸಿ ಸ್ಥಳ ತನಿಖೆ ನಡೆಸಿ ಮುಂದೆ ರಚನೆಯಾಗುವ ಬಗರ್ ಹುಕ್ಕು ಸಕ್ರಮ ಸಮಿತಿಯ ಮುಂದೆ ಮಂಡಿಸಿ, ಸಮಿತಿಯ ಅನುಮೋದನೆಯನ್ನು ಪಡೆದು ಹಕ್ಕುದಾಖಲು ಕ್ರಮ ಜರುಗಿಸುವ ಬಗ್ಗೆ ಪತ್ರದ ಮೂಲಕ ನಿರ್ದೇಶನ ನೀಡಿರುತ್ತಾರೆ.
2. ಉಲ್ಲೇಖ(2) ಮತ್ತು (3)ರಂತೆ ಬೇಲೂರು ತಾಲ್ಲೂಕು ಬಗರ್ ಹುಕ್ಕುಂ ಸಕ್ರಮ ಸಮಿತಿಯನ್ನು ರಚನೆ ಮಾಡಿ ನಮೂನೆ-53ರಲ್ಲಿ ಬಾಕಿ ಇರುವ ಅರ್ಜಿಗಳನ್ನು ವಿಲೇವಾರಿ ಮಾಡುವ ಸಂಬಂಧ ಬಗರ್ ಹುಕ್ಕುಂ ಸಕ್ರಮ ಸಮಿತಿಯ ಮುಂದೆ ಮಂಡಿಸಿ ಕ್ರಮಕೈಗೊಳ್ಳುವ ಬಗ್ಗೆ ಉಲ್ಲೇಖಿತ ಪತ್ರದಲ್ಲಿ ಸೂಚಿಸಿರುತ್ತಾರೆ. ಅದರಂತೆ ಈ ಹಿಂದೆ 859 ಪ್ರಕರಣಗಳು ಮಂಜೂರಾಗಿ ಹಕ್ಕುದಾಖಲು ಕ್ರಮ ಜರುಗಿಸದೆ ಬಾಕಿ ಇರುವ ಪ್ರಕರಣಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಮಾನ್ಯ ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳು, ಸಕಲೇಶಪುರ ಉಪವಿಭಾಗ ರವರ ನಿರ್ದೇಶನದಂತೆ ಕಡತವನ್ನು ಮತ್ತೊಮ್ಮೆ ಪರಿಶೀಲಿಸಿದಾಗ ಕಡತದಲ್ಲಿ ಹಲವು ನ್ಯೂನತೆಗಳು ಕಂಡುಬಂದಿರುತ್ತದೆ. ಅದರಲ್ಲಿ ಮುಖ್ಯವಾಗಿ ಮಂಜೂರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಕಾಯ್ದೆ ಕಲಂ 94(ಎ) ಮತ್ತು 94(ಬಿ)ರಂತೆ ಮತ್ತು ಸರ್ಕಾರವು ಕಾಲಕಾಲಕ್ಕೆ ಹೊರಡಿಸಿರುವ ಸುತ್ತೋಲೆಯಂತೆ ಮಂಜೂರಾತಿಗೆ ಕಡತವನ್ನು ಸಿದ್ಧಪಡಿಸಬೇಕಾಗಿದ್ದು, ಸಿದ್ಧಪಡಿಸಿದ ಕಡತವನ್ನು ಬಗರ್ ಹುಕ್ಕುಂ ಸಕ್ರಮ ಸಮಿತಿಯ ಮುಂದೆ ಮಂಡಿಸಿ ಸಮಿತಿಯ ಒಂದನೇ ಸುತ್ತಿನಲ್ಲಿ ಸಕ್ರಮ ಕೋರಿ ಅನುಮೋದನೆಯನ್ನು ಪಡೆದು ನಮೂನೆ-54ರನ್ನು ಗ್ರಾಮದಲ್ಲಿ ಪ್ರಚುರ ಪಡಿಸಿ ಮಂಜೂರಿ ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಯಾವುದೇ ಗ್ರಾಮಸ್ಥರಿಂದ ಆಕ್ಷೇಪಣೆಗಳು ಬಾರದೇ ಇದ್ದಲ್ಲಿ ಪುನಃ ಎರಡನೇ ಸುತ್ತಿಗೆ ಸಮಿತಿಯ ಮುಂದೆ ಮಂಡಿಸಿ ಅನುಮೋದನೆ ಪಡೆದು ಮಂಜೂರಾತಿಗೆ ತಗಲುವ ಶುಲ್ಕ ವನ್ನು ಸರ್ಕಾರಕ್ಕೆ ಪಾವತಿಸಿಕೊಂಡು ಮಂಜೂರಿದಾರರಿಗೆ ಸಾಗುವಳಿಚೀಟಿ ನೀಡಿ ಹಕ್ಕುದಾಖಲು ಕ್ರಮ ಜರುಗಿಸಬೇಕಾಗಿರುತ್ತದೆ ಇದೂ ಆನಂದೀಕೃತ ಸಾಗುವಳಿ ಮಾಡುತ್ತಿರುವವರ ಸಕ್ರಮ ಮಾಡಬೇಕಾಗಿರುವಾಗ ಅನುಸರಿಸಬೇಕಾದ ಕ್ರಮವಾಗಿದ್ದು, ಈ ಎಲ್ಲಾ ನಡವಳಿಯನ್ನು ಬಗರ್ ಹುಕ್ಕುಂ ಸಕ್ರಮ ಸಮಿತಿಯ ನಡವಳಿ ವಹಿಯಲ್ಲಿ ನಮೂದಿಸುವುದು ಕಡ್ಡಾಯವಾಗಿರುತ್ತದೆ, ಆದರೆ ಈ ಹಿಂದೆ ಮಂಜೂರಾಗಿರುವ 859 ಪ್ರಕರಣಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸಮಿತಿಯು ನಡೆದಿರುವ ಬಗ್ಗೆ ಕಡತದಲ್ಲಿ ನಮೂದಿಸಿದ್ದು, ಆದರೆ ಬಗರ್ ಹುಕ್ಕುಂ ಸಕ್ರಮ ಸಮಿತಿಯು ನಡೆದಿರುವ ಬಗ್ಗೆ ನಡವಳಿ ವಹಿಯಲ್ಲಿ ಯಾವುದೇ ನಮೂದು ಇರುವುದಿಲ್ಲ, ಇಂತಹ ಪ್ರಕರಣಗಳು ಈ ಹಿಂದೆ ಮಂಜೂರಾಗಿರುವ ಪ್ರಕರಣಗಳಲ್ಲಿ ಕಂಡುಬಂದಿರುತ್ತದೆ. ಇಂತಹ ಪ್ರಕರಣಗಳೂ ಕ್ರಮ ಜರುಗಿಸುವ ಬಗ್ಗೆ ಮಾನ್ಯ ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳ ನಿರ್ದೇಶನದಂತೆ

ಸಮಿತಿಯ ಮುಂದೆ ಮಂಡಿಸಿ ಹಕ್ಕುದಾಖಲು ಕ್ರಮಜರುಗಿಸುವ ಬಗ್ಗೆ ಅನುಮೋದನೆ ಪಡೆದು ಹಕ್ಕುದಾಖಲೆ ಕ್ರಮ ಜರುಗಿಸಲಾಗಿರುತ್ತದೆ.

3. ಬೇಲೂರು ತಾಲ್ಲೂಕಿನಲ್ಲಿ ರಚನೆಯಾಗಿರುವ ಬಗರ್ ಹುಕ್ಕುಂ ಸಕ್ರಮ ಸಮಿತಿಯ ಮುಂದೆ ಮಂಡಿಸಲು ಈ ತಾಲ್ಲೂಕಿನಲ್ಲಿ ಒಟ್ಟು ನಮೂನೆ-53ರಲ್ಲಿ 11275 ಅರ್ಜಿಗಳು ಸ್ವೀಕೃತಗೊಂಡಿದ್ದು, ಅದರಲ್ಲಿ ಈ ಹಿಂದೆ ಒಟ್ಟು 3247 ಅರ್ಜಿಗಳು ಮಂಜೂರಾಗಿದ್ದು, 3457 ಅರ್ಜಿಗಳು ಬಗರ್ ಹುಕ್ಕುಂ ಸಕ್ರಮ ಸಮಿತಿಯಲ್ಲಿ ತಿರಸ್ಕೃತಗೊಂಡಿದ್ದು, 4571 ಅರ್ಜಿಗಳು ಸಮಿತಿಯ ಮುಂದೆ ಮಂಡಿಸಲು ಬಾಕಿ ಇರುವುದಾಗಿ ಪ್ರಗತಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ವರದಿ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಬಾಕಿ ಅರ್ಜಿಗಳನ್ನು ಹಾಲಿ ರಚನೆಯಾಗಿರುವ ಬಗರ್‌ಹುಕ್ಕುಂ ಸಕ್ರಮ ಸಮಿತಿಯ ಮುಂದೆ ಮಂಡಿಸಲು ಯಾವುದೇ ಮೂಲ ಅರ್ಜಿಗಳು ಈ ಕಾರ್ಯಾಲಯದ ವ್ಯಾಪ್ತಿಯಲ್ಲಾಗಲಿ, ಕಛೇರಿಯ ಸಿಬ್ಬಂದಿಗಳಾದ ಉಪತಹಸೀಲ್ದಾರ್, ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರು ಮತ್ತು ಗ್ರಾಮಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬಳಿ ಇರುವುದಿಲ್ಲ. ಹಾಗೂ ಸದರಿ ಅರ್ಜಿಗಳ ಸ್ಥಿತಿಗಳ ಬಗ್ಗೆ ಪರಿಶೀಲಿಸಲು ಹಾಲಿ ವಿಷಯ ವಹಿ ಇರುವುದಿಲ್ಲ.

4. ನಮೂನೆ-53ರಲ್ಲಿ ಸಕ್ರಮ ಕೋರಿ ಸಲ್ಲಿಸಿರುವ ಅರ್ಜಿಗಳ ಆಧಾರದ ಮೇಲೆ ಮಂಜೂರಾತಿ ಕ್ರಮ ನಡೆಸಬೇಕಾಗಿದ್ದು, ಮೇಲೆ ತಿಳಿಸಿರುವಂತೆ ನಮೂನೆ-53ರಲ್ಲಿ ಸ್ವೀಕೃತಗೊಂಡ ಅರ್ಜಿಗಳ ವೈಕಿ ಬಾಕಿ ಅರ್ಜಿಗಳು ಈ ಕಾರ್ಯಾಲಯದ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಲಭ್ಯವಿರುವುದಿಲ್ಲ ಆದರೆ ಸ್ವೀಕೃತಗೊಂಡ ಅರ್ಜಿಗಳನ್ನು ವಹಿಯಲ್ಲಿ ನಮೂದು ಮಾಡಿದ್ದು, ಸದರಿ ವಹಿಯ ಆಧಾರದ ಮೇಲೆ ಸಕ್ರಮ ಕಾರ್ಯ ಈ ಹಿಂದೆ ನಡೆಸಲಾಗಿರುತ್ತದೆ, ಆದರೆ ನಮೂನೆ-53ರ ವಹಿಯಲ್ಲಿ ಕೆಲ ಗ್ರಾಮಗಳ ಹಾಳೆ ಹರಿದುಹೋಗಿದ್ದು, ಇದರಿಂದ ಅರ್ಜಿಗಳ ವಿವರಗಳು ದಾಖಲಾಗಿರುವ ಬಗ್ಗೆ ಪರಿಶೀಲಿಸಲು ಸಾಧ್ಯವಾಗುತ್ತಿರುವುದಿಲ್ಲ.

ಉದಾಹರಣೆಗೆ ಬೇಲೂರು ತಾಲ್ಲೂಕು ಕಸಬಾ ಹೋಬಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ನಮೂನೆ-53ರ ವಹಿ ಈ ಕೆಳಕಂಡಂತೆ ಇರುತ್ತದೆ.

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5. ನಮೂನೆ-53ರಲ್ಲಿ ಸ್ವೀಕೃತಗೊಂಡಿರುವ ಅರ್ಜಿಗಳು ಲಭ್ಯವಿರುವುದಿಲ್ಲ. ನಮೂನೆ-53ರ ವಹಿಯು ಸಹ ಕೆಲವು ಹಾಳೆಗಳು ಹರಿದು ಹೋಗಿರುತ್ತದೆ. ಹಾಗೂ ಇನ್ನೂ ಕೆಲವು ಗ್ರಾಮಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸದರಿ ಗ್ರಾಮಕ್ಕೆ ಮಂಜೂರು ಕೋರಿ ಬಂದಂತಹ ಅರ್ಜಿಗಳನ್ನು ಅಂದಿನ ತಹಸೀಲ್ದಾರ್‌ರವರು ಈ ಗ್ರಾಮಕ್ಕೆ ಮಂಜೂರಿ ಕೋರಿ ಇಷ್ಟು ಅರ್ಜಿಗಳು ಬಂದಿರುವುದಾಗಿ ದೃಢೀಕರಿಸಿರುವುದಿಲ್ಲ. ಕೆಲವು ಗ್ರಾಮಗಳಲ್ಲಿ ತಹಸೀಲ್ದಾರ್‌ರವರು ದೃಢೀಕರಿಸಿದರೆ ಇನ್ನೂ ಮುಂದೆ ಅರ್ಜಿಗಳು ಬಂದಿರುವುದಾಗಿ ನಮೂದಾಗಿರುತ್ತದೆ, ವಹಿಯಲ್ಲಿ ಬರೆದಿರುವವರ ಬರಹವು ಸಹ ಒಂದಕ್ಕೊಂದು ತಾಳೆ ಇರುವುದಿಲ್ಲ ಈ ಅಂಶದಿಂದ ಮಂಜೂರಿಗೆ ಅಂತಹ ಅರ್ಜಿಗಳನ್ನು

ಪರಿಗಣಿಸಬೇಕಾದಾಗ ತುಂಬಾ ಗೊಂದಲ ಉಂಟಾಗಿರುತ್ತದೆ. ಈ ಗೊಂದಲಕ್ಕೆ ಕಾರಣ ಅರ್ಜಿಗಳು ಲಭ್ಯವಿಲ್ಲದೇ ಇರುವುದರಿಂದ.

6. ಸರ್ಕಾರದ ಸುತ್ತೋಲೆಯಂತೆ ನಮೂನೆ-53ರಲ್ಲಿ ಸ್ವೀಕೃತಗೊಂಡಿರುವ ಅರ್ಜಿಗಳು ಲಭ್ಯವಿಲ್ಲದೇ ಇದ್ದ ಪಕ್ಷದಲ್ಲಿ ನಮೂನೆ-53ರ ರಿಜಿಸ್ಟ್ರಾರನಲ್ಲಿ ನಮೂದಾಗಿರುವುದರ ಆಧಾರದ ಮೇಲೆ ಉದ್ಭವ ಸಕಲು ಪ್ರತಿಯಿಂದ ಕಡತದ ನಡವಳಿ ನಡೆಸುವಂತೆ ನಿರ್ದೇಶನವಿರುತ್ತದೆ. ಮೂಲ ಅರ್ಜಿಗಳು ಲಭ್ಯವಿರುವುದಿಲ್ಲ ಹಾಗೂ ನಮೂನೆ-53ರ ವಹಿಯನ್ನು ಸಮರ್ಪಕವಾಗಿ ನಿರ್ವಹಿಸದೆ ಇರುವುದರಿಂದ ದಾಖಲಾಗಿರುವ ಅರ್ಜಿಗಳ ಮಾಹಿತಿಯನ್ನು ಕರಾರು ಒಕ್ಕಗಾಗಿ ಗುರುತಿಸಲು ಸಾಧ್ಯವಾಗುತ್ತಿರುವುದಿಲ್ಲ, ಕಾರಣ ವಹಿಯಲ್ಲಿನ ಹಾಳೆಗಳು ಹರಿದುಹೋಗಿದ್ದು ಹಾಗೂ ವಹಿಯಲ್ಲಿ ಅರ್ಜಿಗಳು ಬಂದಿರುವ ಬಗ್ಗೆ ದೃಢೀಕರಿಸದೇ ಇರುವುದರಿಂದ.
7. 2017ರ ಮಾರ್ಚ್ ನಂತರ ಈ ತಾಲ್ಲೂಕಿನಲ್ಲಿ ಹಲವು ಪ್ರಕರಣಗಳು ಮಂಜೂರಾಗಿದ್ದು, ನಮೂನೆ-53ರಲ್ಲಿ ಸ್ವೀಕೃತಗೊಂಡಿರುವ ಅರ್ಜಿಗಳು ಪ್ರಗತಿ ಬಗ್ಗೆ ಈ ಕಛೇರಿಯಲ್ಲಿ ಯಾವುದೇ ವಹಿ ಇಟ್ಟಿಲ್ಲದೇ ಇರುವುದರಿಂದ ಅರ್ಜಿಗಳ ಸ್ಥಿತಿ ಬಗ್ಗೆ ನಿರ್ದಿಷ್ಟವಾಗಿ ಅರ್ಜಿಗಳ ವಿಲೇವಾರಿ ಬಗ್ಗೆ ಮಾಹಿತಿ ನೀಡಲು ಸಾಧ್ಯವಾಗುತ್ತಿರುವುದಿಲ್ಲ, ಈ ಒಂದೇ ವಿಲೇವಾರಿ ಅರ್ಜಿಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸಂಪೂರ್ಣ ಕಡತಗಳು ಈ ಕಾರ್ಯಾಲಯದಲ್ಲಿ ಲಭ್ಯವಿರುವುದಿಲ್ಲ.
8. ಅನಧಿಕೃತ ಸಾಗುವಳಿ ಸಕ್ರಮ ಕೋರಿ ನಮೂನೆ-53ರಲ್ಲಿ ಅರ್ಜಿ ಪರಿಶೀಲಿಸಲು ದಿನಾಂಕ: 30/04/1999 ರಂದು ಕಡೆ ದಿನಾಂಕವಾಗಿರುತ್ತದೆ, ನಮೂನೆ-50ರಲ್ಲಿ ಅರ್ಜಿ ಸಲ್ಲಿಸದೇ ಇದ್ದ ಪಕ್ಷದಲ್ಲಿ ನಮೂನೆ-53ರಲ್ಲಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಲು ಸರ್ಕಾರವು ಅವಕಾಶ ಕಲ್ಪಿಸಲಾಗಿದೆ ಅಂದರೆ ನಮೂನೆ-50ರಲ್ಲಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಲು ವಿಫಲರಾದವರಿಗೆ ನಮೂನೆ-53ರಲ್ಲಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಲು ಅವಕಾಶವಿದ್ದು, 1987ನೇ ಸಾಲಿನಿಂದಲೂ ಮಂಜೂರಿಗೆ ಕೋರಿರುವ ಪ್ರದೇಶದಲ್ಲಿ ಅನುಭವದಲ್ಲಿರಬೇಕು, ಮಂಜೂರಿಗೆ ಕೋರಿರುವ ಅರ್ಜಿದಾರರು ನಮೂನೆ-53ರಲ್ಲಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಲು ನಿಗದಿಪಡಿಸಿರುವ ಕಡೆ ದಿನಾಂಕದೊಳಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಬೇಕು. ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಕಾಯ್ದೆ ಕಲಂ 94(ಎ) ಮತ್ತು 94(ಬಿ)ರಂತೆ ಆ ವರ್ಷಕ್ಕೆ ಅವರಿಗೆ 18 ವರ್ಷ ವಯೋಮಿತಿ ಹೊಂದಿರಬೇಕು ಹಾಗೂ ಮಂಜೂರಿಗೆ ಕೋರಿರುವ ಪ್ರದೇಶದಲ್ಲಿ ಮಂಜೂರಿದಾರರು 1987ನೇ ಸಾಲಿನಿಂದಲೂ ಮಂಜೂರಿಗೆ ಕೋರಿರುವ ಪ್ರದೇಶದಲ್ಲಿ ಅನುಭವದಲ್ಲಿರಬೇಕು, ಮಂಜೂರಿಗೆ ಕೋರಿರುವ ಅರ್ಜಿದಾರರು ನಮೂನೆ-53ರಲ್ಲಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಲು ನಿಗದಿಪಡಿಸಿರುವ ಕಡೆ ದಿನಾಂಕದೊಳಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಬೇಕು, ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಕಾಯ್ದೆ ಕಲಂ 94(ಎ) ಮತ್ತು 94 (ಬಿ)ರಂತೆ ಆ ವರ್ಷಕ್ಕೆ ಅವರಿಗೆ 18 ವರ್ಷ ವಯೋಮಿತಿ ಹೊಂದಿರಬೇಕು ಹಾಗೂ ಮಂಜೂರಿಗೆ ಕೋರಿರುವ ಪ್ರದೇಶದಲ್ಲಿ ಮಂಜೂರಿದಾರರು 1987ನೇ ಸಾಲಿನಿಂದಲೂ ಸತತವಾಗಿ ಉಳುಮೆ ಮಾಡಿಕೊಂಡಿರತಕ್ಕದ್ದು, ಈ ಹಿಂದೇ ಮಂಜೂರಾಗಿರುವ ಪ್ರಕರಣಗಳ ಕಡತಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ 1987ನೇ ಸಾಲಿನಲ್ಲಿ ಅಪ್ರಪ್ತಾತ ವಯಸ್ಕರವರಿಗೂ ಸಹ ಮಂಜೂರಾತಿಗೆ ಪರಿಗಣಿಸಲಾಗಿದೆ, ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಕಾಯ್ದೆ ಕಲಂ 94(ಎ) ಮತ್ತು 94(ಬಿ) ರನ್ವಯ

ಮತ್ತು ಸರ್ಕಾರವು ಕಾಲ ಕಾಲಕ್ಕೆ ಹೊರಡಿಸಿರುವ ನಿಯಮಗಳ ಅಡಿಯಲ್ಲಿ ಮಂಜೂರಿ ಕೊರತೆ ಕೈಗೊಳ್ಳಬೇಕಾಗಿರುತ್ತದೆ ಆದರೆ ಈ ಹಿಂದೆ ಇಂತಹ ಪ್ರಕರಣಗಳನ್ನು ಮಂಜೂರು ಮಾಡಿರುತ್ತಾರೆ.

9. ಭೂ ಕಂದಾಯ ಕಾಯ್ದೆ 94 ರಂತೆ ಮತ್ತು ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ಆರ್‌ಡಿ168 ಎಲ್‌ಪಿಪಿ 2014, 17/03/2018ರ ಆದೇಶದಂತೆ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಿಂದ 3ಕಿ.ಮೀ ಒಳಗೆ ಬರುವ ಜಮೀನುಗಳನ್ನು ಮಂಜೂರು ಮಾಡಲು ಅವಕಾಶವಿರುವುದಿಲ್ಲ, ಇಂತಹ ಅಂತರವನ್ನು ರಸ್ತೆ ಮಾರ್ಗವಾಗಿ ಆಗುವಂತಹ ದೂರವನ್ನು ಪರಿಗಣಿಸಬೇಕೆ ಅಥವಾ ನೇರ ಅಂತರವನ್ನು (ಏರಿಯಲ್ ಡಿಸ್ಟೆನ್ಸ್) ಗಣನೆಗೆ ತೆಗೆದುಕೊಳ್ಳಬೇಕು ಎಂಬ ಅಂಶದ ಬಗ್ಗೆ ಸರ್ಕಾರವು ನಿರ್ದೇಶನ ನೀಡಿದ್ದು, ಈ ಬಗ್ಗೆ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಿಂದ ಮಂಜೂರಿಗೆ ಕೋರಿರುವ ಜಮೀನಿಗೆ ನೇರ ಅಂತರದಲ್ಲಿ 3 ಕಿ.ಮೀ ಒಳಗೆ ಬರುವಂತಹ ಜಮೀನುಗಳನ್ನು ಮಂಜೂರು ಮಾಡಲು ಅವಕಾಶವಿರುವುದಿಲ್ಲ ಆದರೆ ಈ ಹಿಂದೆ ಇಂತಹ ಪ್ರಕರಣಗಳನ್ನು ಸಹ ಬಗರ್‌ಹುಕ್ಕುಂ ಸತ್ರಮ ಸಮಿತಿಯಲ್ಲಿ ಮಂಜೂರು ಮಾಡಿ ಸಾಗುವಳಿ ಚೀಟಿ ಸಹ ನೀಡಿರುತ್ತಾರೆ. ಆದರೆ ಇಂತಹ ಪ್ರಕರಣಗಳು ಹಕ್ಕು ದಾಖಲಾಗಿರುವುದಿಲ್ಲ.

ಕಸಬಾ ಹೋಬಳಿಯ ಬೇಲೂರು ತಾಲ್ಲೂಕು ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಿಂದ 3.ಕಿ.ಮೀ ಒಳಗೆ ಬರುವ ಕಡತಗಳ ವಿವರ

ಕ್ರ.ಸಂ	ಮಂಜೂರಿದಾರರ ಹೆಸರು	ಗ್ರಾಮ	ಸ.ನಂ	ವಿಸ್ತೀರ್ಣ	ಷರಾ
1	ಸ.ಬಿ.ಸತೀಶ್ ಬಿನ್ ಭದೇಗೌಡ	ಮಾವಿನಕೆರೆ	22	0.20	ಸದರಿ ಪ್ರಕರಣಗಳು ಈ ಹಿಂದೆ ಮಂಜೂರಾಗಿದ್ದು ಆದರೆ ಹಕ್ಕು ದಾಖಲಾಗಿರುವುದಿಲ್ಲ ಸದರಿ ಪ್ರಕರಣಗಳು ಹಕ್ಕು ದಾಖಲು ಕ್ರಮ ಜರುಗಿಸಬೇಕಾದರೆ ಮೇಲ್ಕಂಡ ಸರ್ಕಾರದ ಆದೇಶವು
2	ನಿಂಗರಾಜು ಬಿನ್ ಸಗನಯ್ಯ	ಮಾವಿನಕೆರೆ	22	0.20	
3	'ಮಲ್ಲಮ್ಮ ಕೋಂ' ಮಹಾಲಿಂಗಯ್ಯ	ಮಾವಿನಕೆರೆ	22	1.00	
			20		
4	ರಂಗನಾಥ ಬಿನ್ ಲಕ್ಷಯ್ಯ	ಮಾವಿನಕೆರೆ	22	0.20	
5	ದೇವೇಂದ್ರ ಬಿನ್ ಹನುಮಂತಯ್ಯ	ಬಂಟೇನಹಳ್ಳಿ	100	1.10	
6	ಲಲಿತಮ್ಮ ಕೋಂ ರಾಮಸ್ವಾಮಿ	ಬಂಟೇನಹಳ್ಳಿ	100	1.10	
7	ಮಂಜಯ್ಯ ಬಿನ್ ಸಗನಯ್ಯ	ಡಣಾಯ್ಕನಹಳ್ಳಿ	52	0.35	
8	ಕುಮಾರ ಬಿನ್ ತಿರುಮಲ್ಲಯ್ಯ	ಡಣಾಯ್ಕನಹಳ್ಳಿ	52	1.06	
9	ಮರಿಯಯ್ಯ ಬಿನ್ ಸಿದ್ದಯ್ಯ	ಡಣಾಯ್ಕನಹಳ್ಳಿ	120	2.06	
10	ವೀರಭದ್ರಯ್ಯ ಬಿನ್ ದೊಡ್ಡಯ್ಯ	ಡಣಾಯ್ಕನಹಳ್ಳಿ	120	1.16	
11	ಚಂದ್ರಯ್ಯ ಬಿನ್ ಹುಚ್ಚಲಕ್ಕಯ್ಯ	ಡಣಾಯ್ಕನಹಳ್ಳಿ	120	0.23	
12	ಮಲ್ಲೇಶ್ ಬಿನ್ ಚನ್ನೇಗೌಡ	ಡಣಾಯ್ಕನಹಳ್ಳಿ	120	0.37	
13	ಎಂ.ಡಿ ಈರನಾಯ್ಕ ಬಿನ್ ದ್ರಾವನಾಯ್ಕ	ಮುದಿಗರೆ	109	0.13	
14	ಕುಮಾರ ಬಿನ್ ಮುದ್ದಣಗೌಡ	ಮುದಿಗರೆ	109	0.15	

15	ಸುಧಾ ಕೋಂ ಶಂಕರೇಗೌಡ	ಮುದಿಗೆರೆ	109	0.15	ಅನ್ವಯವಾಗುತ್ತದೆ.
16	ಆನಂದ ಬಿನ್ ರುದ್ರಪ್ಪ	ಮುದಿಗೆರೆ	109	0.34	
17	ಚಿಕ್ಕಯ್ಯ ಬಿನ್ ಸಿದ್ದಯ್ಯ	ರಾಯಪುರ	19	1.00	
18	ಆರ್.ಎನ್ ನಾಗೇಶ್ ಬಿನ್ ಆರ್.ಎಸ್ ನಾಗರಾಜು	ರಾಯಪುರ	19	2.17	

ವಿಶೇಷವಾಗಿ ಕಸಬಾ ಹೋಬಳಿ ಎಸ್.ಶಂಭುಗನಹಳ್ಳಿ ಗ್ರಾಮಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಿನಾಂಕ: 11-02-1994ರ ನಡವಳಿಯಂತೆ ಒಟ್ಟು 51 ಜನರಿಗೆ ಬಗರ್‌ಹುಕ್ಕುಂ ಸಕ್ರಮ ಸಮಿತಿಯಲ್ಲಿ ಮಂಜೂರಾಗಿದ್ದು, ಈ ಪೈಕಿ 31 ಜನರಿಗೆ ಈ ಹಿಂದೆ 2017-2018ನೇ ಸಾಲಿನಲ್ಲಿ ಸಾಗುವಳಿ ಚೀಟಿ ಸಹ ವಿತರಿಸಿರುತ್ತಾರೆ. ಆದರೆ ಸದರಿಯವರಿ ಹಕ್ಕುದಾಖಲಾಗಿರುವುದಿಲ್ಲ, ಈ ಪ್ರಕರಣವನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ ಸದರಿ ಮಂಜೂರಾತಿಯನ್ನು ಮಾತ್ರ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಆದೇಶ ಸಂಖ್ಯೆ: ಆರ್.ಎ53-57/98-99, ದಿನಾಂಕ: 30/06/2003 ರಂದು ವಜಾಗೊಳಿಸಿ, ಆದೇಶದಲಿ ಸದರಿ ಗ್ರಾಮಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಅನುಭವ ಆಧಾರದ ಮೇಲೆ ಪುನಹ: ಬಗರ್ ಹುಕ್ಕುಂ ಸಕ್ರಮ ಸಮಿತಿಯ ಮುಂದೆ ಮಂಡಿಸಿ ಮಂಜೂರಿ ಬಗ್ಗೆ ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ ನಿರ್ದೇಶಿಸಿ ಆದೇಶಿಸಿದ್ದು, ಆದರೆ ಈ ಹಿಂದೆ ಆಗಿರುವ ಸಮಿತಿಯ ನಡವಳಿಯಂತೆ ಸಾಗುವಳಿ ಚೀಟಿ ವಿತರಿಸಿರುತ್ತಾರೆ. ಈ ಗ್ರಾಮವು ಸಹ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಿಂದ ಸುಮಾರು 2ಕಿ.ಮೀ ದೂರವಾಗುತ್ತದೆ, ಈ ಪ್ರಕರಣಗಳಿಗೆ ಹಕ್ಕುದಾಖಲು ನಡೆಸಲು ಈ ತರಹ ನ್ಯೂನತೆಗಳು ಈ ಪ್ರಕರಣದಲ್ಲಿ ಕಂಡುಬಂದಿರುತ್ತದೆ.

10. ನಮೂನೆ-53ರಲ್ಲಿ ಸ್ವೀಕೃತಗೊಂಡಿರುವ ಅರ್ಜಿಗಳನ್ನು ವಿಲೇವಾರಿ ಮಾಡುವ ಸಂಬಂಧ ಎಲ್ಲಾ ಅರ್ಜಿಗಳನ್ನು ಪರಿಗಣಿಸಿ ಭೂಕಂದಾಯ ಕಾಯ್ದೆ 94(ಎ) ಮತ್ತು 94(ಬಿ) ಹಾಗೂ ನಿಯಮ 97ರಲ್ಲಿನ ಅಂಶಗಳನ್ನು ಗಣನೆಗೆ ತೆಗೆದುಕೊಂಡು ಕಡತದ ನಡವಳಿ ನಡೆಸಬೇಕಾಗಿದ್ದು, ಆದರೆ ಒಂದು ಗ್ರಾಮಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಒಂದೆ ಕಡತದಲ್ಲಿ ನಡವಳಿ ನಡೆಸಿ ಅರ್ಜಿಗಳನ್ನು ವಿಲೇವಾರಿ ಮಾಡಬೇಕಾಗಿದ್ದು, ಅದರ ಈ ಹಿಂದೆ ಸಮಿತಿಯ ಒಂದು ಅರ್ಜಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕಡತ ನಡವಳಿ ನಡೆಸಿದ್ದು, ಇದರಿಂದ ಒಟ್ಟು ವಿಸ್ತೀರ್ಣಕ್ಕೆ ತಾಳೆ ಇಲ್ಲದಂತೆ ಮಂಜೂರಾತಿ ನೀಡಲಾಗಿದೆ.

ಉದಾಹರಣೆಗೆ ಕಸಬಾ ಹೋಬಳಿ ಚಿನ್ನೇನಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ 150 ಈ ಕೆಳಕಂಡವರಿಗೆ ಮಂಜೂರು ಮಾಡಿದ್ದು, ಈ ಪ್ರಕರಣಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ನ್ಯೂನತೆಗಳು ಈ ರೀತಿ ಕಂಡುಬಂದಿರುತ್ತದೆ,

ಕ್ರ.ಸ	ಮಂಜೂರಿದಾರರ ಹೆಸರು	ಗ್ರಾಮ	ಸ.ನಂ	ಮಂಜೂರಾದ ವಿಸ್ತೀರ್ಣ	ಸ.ನಂ 150ರ ಮೂಲ ವಿಸ್ತೀರ್ಣ	ಗೋಮಾಳದಲ್ಲಿ ಲಭ್ಯವಿರುವ ವಿಸ್ತೀರ್ಣ	ಷರಾ
01	ದೇವರಾಜು ಬಿನ್			0.25			ಈ ಮಂಜೂರಿ

	ಮಂಜೇಗೌಡ						ಪ್ರಕರಣಗಳ ನ್ನು ಹಕ್ಕುದಾಖ ಲು ಕ್ರಮ ಜರುಗಿಸಬೇ ಕಾದರೆ ಒಟ್ಟು 6.15 ಎಕರೆ ಜಮೀನು ಬೇಕಾಗಿದ್ದು , ಅದರ ಆರ್.ಟಿ.ಸಿಂ ಯಂತೆ 4.14 ಎಕರೆ ಗೋಮಾಳ ವಿರುತ್ತದೆ ಇನ್ನೂ ಉಳಿಕೆ 2.01 ಎಕರೆ ಬೇಕಾಗಿರು ತ್ತದೆ. ಈ ರೀತಿ ಆಗಲು ಕಾರಣ ಪ್ರತಿ ಕಡತಕ್ಕೆ ಸಂಬಂಧಿಸಿ ದಂತೆ ನಕ್ಷೆ ತಯಾರಿಸಿ ರುವುದರಿಂ ದ.
02	ದ್ಯಾವಮ್ಮ ಕೋಂ ಸಿದ್ದಯ್ಯ	ಚಿನ್ನೇನಹಳ್ಳಿ	150	3.00	24.37	4.14	
03	ಕೃಷ್ಣೇಗೌಡ ಬಿನ್ ಸಗನೇಗೌಡ			0.28			
04	ಈರಯ್ಯ ಬಿನ್ ಜವರಯ್ಯ			2.02			
ಒಟ್ಟು				6.15 ಎಕರೆ	4.14 ಎಕರೆ		

ಒಂದು ಗ್ರಾಮಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ನಕ್ಷೆ ಮತ್ತು ವರದಿ ತಯಾರಿಸುವ ರೀತಿ ಈ ಕೆಳಕಂಡಂತೆ ಇರುತ್ತದೆ

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ಹೇಮಾವತಿ ಜಲಾಶಯ ಮುಳುಗಡೆ ಸಂತ್ರಸ್ತರಿಗೆ ದಿನಾಂಕ: 04/03/1971 ರಂದು ಹೊರಡಿಸಿದ ಗೆಜೆಟ್ ಅಧಿಸೂಚನೆಯಲ್ಲಿ ಬೇಲೂರು ತಾಲ್ಲೂಕಿನಲ್ಲಿ ಒಟ್ಟು 5 ಗ್ರಾಮಗಳ ವಿವಿಧ ಸರ್ವೆ ನಂಬರ್‌ಗಳ ಪ್ರದೇಶವನ್ನು – ಕಾಯ್ದಿರಿಸಿದ್ದು, ಮತ್ತು ದಿನಾಂಕ: 26/09/1970 ರಂದು ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಹೊರಡಿಸಿದ ಅಧಿಸೂಚನೆಯಲ್ಲಿ ಬೇಲೂರು ತಾಲ್ಲೂಕಿನಲ್ಲಿ ವಿವಿಧ ಗ್ರಾಮಗಳ ಜಮೀನುಗಳನ್ನು ಕಾಯ್ದಿರಿಸಲಾಗಿದೆ ಈ ಎರಡು ಅಧಿಸೂಚನೆಗಳು ಗೊಂದಲ ಉಂಟಾಗಿದ್ದು, ಇದರ ಸ್ಪಷ್ಟೀಕರಣ ಕೋರಿ ವಿಶೇಷ ಭೂ ಸ್ವಾಧೀನಾಧಿಕಾರಿಗಳು, ಹೇಮಾವತಿ ಜಲಾಶಯ ಯೋಜನೆ, ಹಾಸನ ರವರಿಗೆ ಪತ್ರ ಬರೆಯಲಾಗಿರುತ್ತದೆ, ಹೇಮಾವತಿ ಮತ್ತು ಯುಗಚಿ ಜಲಾಶಯ ಯೋಜನೆಯ ಮುಳುಗಡೆ ಸಂತ್ರಸ್ತರಿಗೆ ಮೀಸಲಿಟ್ಟ ಪ್ರದೇಶದಲ್ಲಿ ಹಾಗೂ ಮಾಜಿ ಸೈನಿಕರಿಗೆ ಮೀಸಲಿಟ್ಟ ಪ್ರದೇಶದಲ್ಲಿ ಈ ಹಿಂದೆ ಬಗರ್‌ಹುಕ್ಕುಂ ಸಕ್ರಮ ಸಮಿತಿಯಲ್ಲಿ ನಡವಳಿ ನಡೆದು ಹಲವು ಪ್ರಕರಣಗಳು ಮಂಜೂರಾಗಿ ಸಾಗುವಳಿ ಚೀಟಿ ಸಹ ವಿತರಿಸಿರುತ್ತಾರೆ, ಆದರೆ ಹಕ್ಕುದಾಖಲಾಗಿರುವುದಿಲ್ಲ, ಮೇಲ್ಕಂಡ ಎಲ್ಲಾ ನ್ಯೂನತೆಗಳು ಕೇವಲ ಕೆಲವು ಕಡತಗಳಿಂದ ಗುರುತಿಸಲಾಗಿದ್ದು, ಕಾಲಿ ಸಮಿತಿಯ ಮುಂದೆ ಗ್ರಾಮವಾರು ಮಂಜೂರಿ ಕಡತವನ್ನು ಮಂಡಿಸಿ ಸಮರ್ಪವಾಗಿದ್ದರೆ ಮಾತ್ರ ಅನುಮೋದನೆ ಪಡೆದು ಹಕ್ಕುದಾಖಲೆ ಕ್ರಮ ಜರುಗಿಸಲಾಗುವುದು ಹಾಗೂ ನ್ಯೂನತೆಗಳು ಕಂಡುಬಂದಿರುವ ಕಡತಗಳ ಬಗ್ಗೆ ಮತ್ತೊಮ್ಮೆ ಪರಿಶೀಲಿಸಿ ವರದಿ ಸಲ್ಲಿಸಲಾಗುವುದು.

ತಮ್ಮ ನಂಬುಗೆಯ

ಸಹಿ/-

ತಹಸೀಲ್ದಾರ್

ಬೇಲೂರು ತಾಲ್ಲೂಕು"

(Emphasis added)

The Assistant Commissioner forwards the report along with his analysis to the Deputy Commissioner. The said communication dated 19-12-2020, reads as follows:

"ನಂ.ಎಲ್‌ಎನ್‌ಡಿ.(2)294/2019-20

ದಿನಾಂಕ:19/12/2020

ಉಪವಿಭಾಗಾಧಿಕಾರಿ,

ಸಕಲೇಶಪುರ ಉಪವಿಭಾಗ,

ಸಕಲೇಶಪುರ.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಬೇಲೂರು ತಾಲ್ಲೂಕಿನಲ್ಲಿ ಈ ಹಿಂದೆ ನಡೆದಿರುವ ಬಗರ್ ಹುಕ್ಕುಂ ಸಾಗುವಳಿ ಸಕ್ರಮೀಕರಣ ಸಮಿತಿಯಲ್ಲಿ ಮಂಜೂರಾಗಿರುವ ಪ್ರಕರಣಗಳಲ್ಲಿ ಹಲವು ನ್ಯೂನತೆಗಳು ಕಂಡುಬಂದಿರುವ ಕುರಿತು.

ಉಲ್ಲೇಖ: ತಹಶೀಲ್ದಾರ್ ಬೇಲೂರು ರವರ ಪತ್ರ ಸಂ.ಅತಿಕ್ರಮಣ.12/2020-21 ದಿನಾಂಕ:17/11/2020.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ಬೇಲೂರು ತಾಲ್ಲೂಕು ಬಗರ್ ಹುಕ್ಕುಂ ಸಾಗುವಳಿ ಸಕ್ರಮೀಕರಣ ಸಮಿತಿಯಲ್ಲಿ ಮಂಜೂರಾಗಿರುವ ಹಾಗೂ ಮಂಜೂರು ಮಾಡಲು ಬಾಕಿ ಇರುವ ಪ್ರಕರಣಗಳಲ್ಲಿ ಹಲವಾರು ನ್ಯೂನತೆಗಳು ಕಂಡುಬಂದಿರುವುದಾಗಿ ಉಲ್ಲೇಖದಂತೆ ತಹಶೀಲ್ದಾರ್ ಬೇಲೂರು ರವರು ವರದಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಸದರಿ ವರದಿಯನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ, ಈ ಹಿಂದೆ 2017-2018ನೇ ಸಾಲಿನಲ್ಲಿ ಸುಮಾರು 859 ಪ್ರಕರಣಗಳು ಮಂಜೂರಾಗಿ ಹಕ್ಕುದಾಖಲು ಆಗದೇ ಬಾಕಿ ಇದ್ದಂತಹ ಕಡತಗಳನ್ನು ಮತ್ತೊಮ್ಮೆ ಪರಿಶೀಲಿಸಿದಾಗ ಕಡತದಲ್ಲಿ ಹಲವು ನ್ಯೂನತೆಗಳು ಕಂಡುಬಂದಿದ್ದು, ಅದರಲ್ಲಿ ಮುಖ್ಯವಾಗಿ ಮಂಜೂರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಕಾಯ್ದೆ ಕಲಂ 94(ಎ) ಮತ್ತು 94(ಬಿ)ರಂತೆ ಮತ್ತು ಸರ್ಕಾರವು ಕಾಲಕಾಲಕ್ಕೆ ಹೊರಡಿಸಿರುವ ಸುತ್ತೋಲೆಯಂತೆ ಕ್ರಮ ಜರುಗಿಸಬೇಕಾಗಿರುತ್ತದೆ. ಆದರೆ ಈ ಹಿಂದೆ ಮಂಜೂರಾಗಿರುವ 859 ಪ್ರಕರಣಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸಮಿತಿಯು ನಡೆದಿರುವ ಬಗ್ಗೆ ಕಡತದಲ್ಲಿ ನಮೂದಿಸಿದ್ದು, ಬಗರ್ ಹುಕ್ಕುಂ ಸಕ್ರಮ ಸಮಿತಿಯು ನಡೆದಿರುವ ಬಗ್ಗೆ ನಡವಳಿ ವಹಿಯಲ್ಲಿ ಯಾವುದೇ ನಮೂದು ಇರುವುದಿಲ್ಲ. ಇಂತಹ ಪ್ರಕರಣಗಳನ್ನು ಸಮಿತಿಯ ಮುಂದೆ ಮಂಡಿಸಿ ಹಕ್ಕುದಾಖಲು ಕ್ರಮಜರುಗಿಸುವ ಬಗ್ಗೆ ಅನುಮೋದನೆ ಪಡೆದು ಹಕ್ಕುದಾಖಲೆ ಕ್ರಮ ಜರುಗಿಸಲಾಗಿರುತ್ತದೆ.

ಬೇಲೂರು ತಾಲ್ಲೂಕಿನಲ್ಲಿ ರಚನೆಯಾಗಿರುವ ಬಗರ್ ಹುಕ್ಕುಂ ಸಕ್ರಮ ಸಮಿತಿಯ ಮುಂದೆ ಮಂಡಿಸಲು 4571 ಅರ್ಜಿಗಳು ಬಾಕಿ ಇರುವುದಾಗಿ ಪ್ರಗತಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಬಗರ್ ಹುಕ್ಕುಂ ಸಕ್ರಮ ಸಮಿತಿಯ ಮುಂದೆ ಮಂಡಿಸಲು ಯಾವುದೇ ಮೂಲ ಅರ್ಜಿಗಳು ಕಾರ್ಯಾಲಯದ ವ್ಯಾಪ್ತಿಯಲ್ಲಾಗಲಿ, ಕಛೇರಿಯ ಸಿಬ್ಬಂದಿಗಳಾದ ಉಪತಹಶೀಲ್ದಾರ್, ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರು ಮತ್ತು ಗ್ರಾಮಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬಳಿ ಇರುವುದಿಲ್ಲ, ಹಾಗೂ ಸದರಿ ಅರ್ಜಿಗಳ ಸ್ಥಿತಿಗಳ ಬಗ್ಗೆ ಪರಿಶೀಲಿಸಲು ಹಾಲಿ ವಿಷಯ ವಹಿ ಇರುವುದಿಲ್ಲ. ನಮೂನೆ-53ರಲ್ಲಿ ಸ್ವೀಕೃತಗೊಂಡ ಅರ್ಜಿಗಳ ವೈಕಿ ಬಾಕಿ ಅರ್ಜಿಗಳು ಈ ಕಾರ್ಯಾಲಯದ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಲಭ್ಯವಿರುವುದಿಲ್ಲ. ಆದರೆ ಸ್ವೀಕೃತಗೊಂಡ ಅರ್ಜಿಗಳನ್ನು ವಹಿಯಲ್ಲಿ ನಮೂದು ಮಾಡಿದ್ದು. ಸದರಿ ವಹಿಯ ಆಧಾರದ ಮೇಲೆ ಸಕ್ರಮ ಕಾರ್ಯ ಈ ಹಿಂದೆ 'ನಡೆಸಲಾಗಿರುತ್ತದೆ, ಆದರೆ ನಮೂನೆ-53ರ ವಹಿಯಲ್ಲಿ ಕೆಲ ಗ್ರಾಮಗಳ ಹಾಳೆ ಹರಿದುಹೋಗಿದ್ದ ಇದರಿಂದ ಅರ್ಜಿಗಳ ವಿವರಗಳು ದಾಖಲಾಗಿರುವ ಬಗ್ಗೆ ಪರಿಶೀಲಿಸಲು ಸಾಧ್ಯವಾಗುತ್ತಿರುವುದಿಲ್ಲ ಹಾಗೂ ಇನ್ನೂ ಕೆಲವು ಗ್ರಾಮಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸದರಿ ಗ್ರಾಮಕ್ಕೆ ಮಂಜೂರಿ ಕೋರಿ ಬಂದಂತಹ ಅರ್ಜಿಗಳನ್ನು ಅಂದಿನ ತಹಶೀಲ್ದಾರರವರು ದೃಢೀಕರಿಸಿರುವುದಿಲ್ಲ. ಕೆಲವು ಗ್ರಾಮಗಳಲ್ಲಿ ತಹಶೀಲ್ದಾರರವರು ದೃಢೀಕರಿಸಿದ ನಂತರವು ಅರ್ಜಿಗಳು ಬಂದಿರುವುದಾಗಿ ನಮೂದಾಗಿರುತ್ತದೆ, ವಹಿಯಲ್ಲಿ

ಬರೆದಿರುವವರ ಬರಹವು ಸಹ ಒಂದಕ್ಕೊಂದು ತಾಳೆ ಇರುವುದಿಲ್ಲ, ಇದರಿಂದ ಅರ್ಜಿಗಳನ್ನು ಪರಿಗಣಿಸಬೇಕಾದಾಗ ತುಂಬಾ ಗೊಂದಲ ಉಂಟಾಗಿರುತ್ತದೆ.

ಸರ್ಕಾರದ ಸುತ್ತೋಲೆಯಂತೆ ನಮೂನೆ-53ರಲ್ಲಿ ಸ್ವೀಕೃತಗೊಂಡಿರುವ ಅರ್ಜಿಗಳು ಲಭ್ಯವಿಲ್ಲದೇ ಇದ್ದ ಪಕ್ಷದಲ್ಲಿ ನಮೂನೆ-53ರ ರಿಜಿಸ್ಟ್ರಾರ್‌ನಲ್ಲಿ ನಮೂದಾಗಿರುವುದರ ಆಧಾರದ ಮೇಲೆ ಉದ್ಯತ ಸಕಲು ಪ್ರತಿಯಿಂದ ಕಡತದ ನಡವಳಿ ನಡೆಸುವಂತೆ ನಿರ್ದೇಶನವಿರುತ್ತದೆ, ಮೂಲ ಅರ್ಜಿಗಳು ಲಭ್ಯವಿರುವುದಿಲ್ಲ ಹಾಗೂ ನಮೂನೆ-53ರ ವಹಿಯನ್ನು ಸಮರ್ಪಕವಾಗಿ ನಿರ್ವಹಿಸದೆ ಇರುವುದರಿಂದ ದಾಖಲಾಗಿರುವ ಅರ್ಜಿಗಳ ಮಾಹಿತಿಯನ್ನು ಕರಾರು ಒಕ್ಕಗಾಗಿ ಗುರುತಿಸಲು ಸಾಧ್ಯವಾಗುತ್ತಿರುವುದಿಲ್ಲ, ಕಾರಣ ವಹಿಯಲ್ಲಿನ ಹಾಳೆಗಳು ಹರಿದುಹೋಗಿದ್ದು ಹಾಗೂ ವಹಿಯಲ್ಲಿ ಅರ್ಜಿಗಳು ಬಂದಿರುವ ಬಗ್ಗೆ ದೃಢೀಕರಿಸದೇ ಇರುವ ಹಲವು ಪ್ರಕರಣಗಳು 2017ರ ಮಾರ್ಚ್ ನಂತರ ಮಂಜೂರಾಗಿರುತ್ತದೆ ಎಂದು ವರದಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ನಮೂನೆ-53ರಲ್ಲಿ ಸ್ವೀಕೃತಗೊಂಡಿರುವ ಅರ್ಜಿಗಳ ಪ್ರಗತಿ ಬಗ್ಗೆ ಈ ಕಛೇರಿಯಲ್ಲಿ ಯಾವುದೇ ವಹಿ ಇಟ್ಟಿಲ್ಲದೇ ಇರುವುದರಿಂದ ಅರ್ಜಿಗಳ ಸ್ಥಿತಿ ಬಗ್ಗೆ ನಿರ್ದಿಷ್ಟವಾಗಿ ಅರ್ಜಿಗಳ ವಿಲೇವಾರಿ ಬಗ್ಗೆ ಮಾಹಿತಿ ನೀಡಲು ಸಾಧ್ಯವಾಗುತ್ತಿರುವುದಿಲ್ಲ, ಈ ಹಿಂದೆ ವಿಲೇವಾರಿ ಅರ್ಜಿಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸಂಪೂರ್ಣ ಕಡತಗಳು ಈ ಕಾರ್ಯಾಲಯದಲ್ಲಿ ಲಭ್ಯವಿರುವುದಿಲ್ಲ, ಅನಧಿಕೃತ ಸಾಗುವಳಿ ಸಕ್ರಮ ಕೋರಿ ನಮೂನೆ-53ರಲ್ಲಿ ಅರ್ಜಿ ಪರಿಶೀಲಿಸಲು ದಿನಾಂಕ: 30/04/1999 ರಂದು ಕಡೆ ದಿನಾಂಕವಾಗಿರುತ್ತದೆ, ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಕಾಯ್ದೆ ಕಲಂ 94(ಎ) ಮತ್ತು 94(ಬಿ)ರಂತೆ ಆ ವರ್ಷಕ್ಕೆ ಅರ್ಜಿದಾರರಿಗೆ 18 ವರ್ಷ ವಯೋಮಿತಿ ಹೊಂದಿರಬೇಕು ಹಾಗೂ ಮಂಜೂರಿಗೆ ಕೋರಿರುವ ಪ್ರದೇಶದಲ್ಲಿ ಮಂಜೂರಿದಾರರು 1987ನೇ ಸಾಲಿನಿಂದಲೂ ಸತತವಾಗಿ ಉಳುಮೆ ಮಾಡಿಕೊಂಡಿರತಕ್ಕದ್ದು, ಈ ಹಿಂದೆ ಮಂಜೂರಾಗಿರುವ ಪ್ರಕರಣಗಳ ಕಡತಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ 1987ನೇ ಸಾಲಿನಲ್ಲಿ ಅಪ್ರಾಪ್ತ ವಯಸ್ಕರಿಗೂ ಸಹ ಮಂಜೂರಾತಿಗೆ ಪರಿಗಣಿಸಲಾಗಿದೆ, ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಕಾಯ್ದೆ ಕಲಂ 94(ಎ) ಮತ್ತು 94(ಬಿ) ರನ್ವಯ ಮತ್ತು ಸರ್ಕಾರವು ಕಾಲ ಕಾಲಕ್ಕೆ ಹೊರಡಿಸಿರುವ ನಿಯಮಗಳ ಅಡಿಯಲ್ಲಿ ಮಂಜೂರಿ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕಾಗಿರುತ್ತದೆ ಆದರೆ ಈ ಹಿಂದೆ ಇಂತಹ ಪ್ರಕರಣಗಳನ್ನು ಮಂಜೂರು ಮಾಡಿರುತ್ತಾರೆ. ಭೂ ಕಂದಾಯ ಕಾಯ್ದೆ 94 ರಂತೆ ಮತ್ತು ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ಆರ್‌ಡಿ168 ಎಲ್‌ಜಿಪಿ 2014, 17/03/2018ರ ಆದೇಶದಂತೆ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಿಂದ 3ಕೆ.ಮೀ ಒಳಗೆ ಬರುವ ಜಮೀನುಗಳನ್ನು ಮಂಜೂರು ಮಾಡಲು ಅವಕಾಶವಿರುವುದಿಲ್ಲ, ಆದರೆ ಈ ಹಿಂದೆ ಇಂತಹ ಪ್ರಕರಣಗಳನ್ನು ಸಹ ಬಗರ್‌ಹುಕ್ಯುಂ ಸಕ್ರಮ ಸಮಿತಿಯಲ್ಲಿ ಮಂಜೂರು ಮಾಡಿ ಸಾಗುವಳಿ ಚೀಟಿ ಸಹ ನೀಡಿರುತ್ತಾರೆ. ಆದರೆ ಇಂತಹ ಪ್ರಕರಣಗಳು ಹಕ್ಕು ದಾಖಲಾಗಿರುವುದಿಲ್ಲ.

ವಿಶೇಷವಾಗಿ ಕಸಬಾ ಹೋಬಳಿ ಎಸ್.ಶಂಭುಗನಹಳ್ಳಿ ಗ್ರಾಮಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಿನಾಂಕ: 11-02-1994 ರ, ನಡವಳಿಯಂತೆ ಒಟ್ಟು 51 ಜನರಿಗೆ ಬಗರ್ ಹುಕ್ಯುಂ ಸಕ್ರಮ ಸಮಿತಿಯಲ್ಲಿ ಮಂಜೂರಾಗಿದ್ದು, ಈ ಪೈಕಿ 31 ಜನರಿಗೆ ಈ ಹಿಂದೆ 2017-2018ನೇ ಸಾಲಿನಲ್ಲಿ ಸಾಗುವಳಿ ಚೀಟಿ ಸಹ ವಿತರಿಸಿರುತ್ತಾರೆ, ಆದರೆ ಸದರಿಯವರಿಗೆ ಹಕ್ಕು ದಾಖಲಾಗಿರುವುದಿಲ್ಲ. ಈ ಪ್ರಕರಣವನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ ಸದರಿ ಮಂಜೂರಾತಿಯನ್ನು ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಆದೇಶ ಸಂಖ್ಯೆ: ಆರ್‌ಎ53-57/98-99, ದಿನಾಂಕ: 30/06/2003 ರಂದು

ವಜಾಗೊಳಿಸಿ, ಆದೇಶದಲ್ಲಿ ಸದರಿ ಗ್ರಾಮಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಅನುಭವ ಆಧಾರದ ಮೇಲೆ ಪುನಹ: ಬಗರ್ ಹುಕ್ಕುಂ ಸಕ್ರಮ ಸಮಿತಿಯ ಮುಂದೆ ಮಂಡಿಸಿ ಮಂಜೂರಿ ಬಗ್ಗೆ ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ ನಿರ್ದೇಶಿಸಿ ಆದೇಶಿಸಿದ್ದು, ಆದರೆ ಈ ಹಿಂದೆ ಆಗಿರುವ ಸಮಿತಿಯ ನಡವಳಿಯಂತೆ ಸಾಗುವಳಿ ಚೀಟಿ ವಿತರಿಸಿರುತ್ತಾರೆ. ಈ ಗ್ರಾಮವು ಸಹ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಿಂದ ಸುಮಾರು 2ಕಿ.ಮೀ ದೂರವಾಗುತ್ತದೆ. ಈ ಪ್ರಕರಣಗಳಿಗೆ ಹಕ್ಕುದಾಖಲು ನಡೆಸಲು ಈ ತರಹ ನ್ಯೂನತೆಗಳು ಈ ಪ್ರಕರಣದಲ್ಲಿ ಕಂಡುಬಂದಿರುತ್ತದೆ. ನಮೂನೆ-53ರಲ್ಲಿ ಸ್ವೀಕೃತಗೊಂಡಿರುವ ಅರ್ಜಿಗಳನ್ನು ವಿಲೇವಾರಿ ಮಾಡುವ ಸಂಬಂಧ ಎಲ್ಲಾ ಅರ್ಜಿಗಳನ್ನು ಪರಿಗಣಿಸಿ ಭೂಕಂದಾಯ ಕಾಯ್ದೆ 94(ಎ) ಮತ್ತು 94(ಬಿ) ಹಾಗೂ ನಿಯಮ 97ರಲ್ಲಿನ ಅಂಶಗಳನ್ನು ಗಣನೆಗೆ ತೆಗೆದುಕೊಂಡು ಕಡತದ ನಡವಳಿ ನಡೆಸಬೇಕಾಗಿದ್ದು, ಆದರೆ ಒಂದು ಗ್ರಾಮಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಒಂದೆ ಕಡತದಲ್ಲಿ ನಡವಳಿ ನಡೆಸಿ ಅರ್ಜಿಗಳನ್ನು ವಿಲೇವಾರಿ ಮಾಡಬೇಕಾಗಿದ್ದು, ಆದರೆ ಈ ಹಿಂದೆ ಸಮಿತಿಯು ಒಂದು ಅರ್ಜಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕಡತ ನಡವಳಿ ನಡೆಸಿದ್ದು, ಇದರಿಂದ ಒಟ್ಟು ವಿಶ್ಲೇಷಣೆ ತಾಳೆ ಇಲ್ಲದಂತೆ ಮಂಜೂರಾತಿ ನೀಡಲಾಗಿದೆ ಎಂದು ಉಲ್ಲೇಖದ ಪತ್ರದಲ್ಲಿ ವರದಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಮೇಲ್ಕಂಡ ಅಂಶಗಳ ಬಗ್ಗೆ ಪರಿಶೀಲಿಸಿ ಭೂಮಂಜೂರಾತಿ ನಿಯಮಗಳನ್ವಯ ನಿಯಮಾನುಸಾರ ಮಂಜೂರು ಮಾಡಿಲ್ಲದಿರುವ ಪ್ರಕರಣಗಳನ್ನು ಗುರುತಿಸಿ, ಭೂಮಂಜೂರಾತಿ ನಿಯಮಗಳನ್ವಯ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು, ಹಾಗೂ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಆದೇಶ ಸಂಖ್ಯೆ: ಆರ್/ಎ53-57/98-99, ದಿನಾಂಕ: 30/06/2003 ರಂದು ವಜಾಗೊಳಿಸಿ, ಅನುಭವದ ಆಧಾರದ ಮೇಲೆ ಪುನಹ: ಬಗರ್ ಹುಕ್ಕುಂ ಸಕ್ರಮ ಸಮಿತಿಯ ಮುಂದೆ ಮಂಡಿಸಿ ಮಂಜೂರಿ ಬಗ್ಗೆ ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ ಆದೇಶಿಸಿದ್ದರೂ ಸಕ್ರಮ ಸಮಿತಿ - ಮುಂದೆ ಮಂಡಿಸದೇ ಸಾಗುವಳಿ ಚೀಟಿ ನೀಡಲು ಕಾರಣರಾದ ಹಾಗೂ ಮೇಲ್ಕಂಡ ಎಲ್ಲಾ ನ್ಯೂನತೆಗಳಿಗೆ ಕಾರಣರಾಗಿರುವ ಅಧಿಕಾರಿ/ ನೌಕರರ ವಿರುದ್ಧ ನಿಯಮಾನುಸಾರ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಂಡು ವರದಿ ಸಲ್ಲಿಸಲು ಉಲ್ಲೇಖದ ವರದಿಯನ್ನು ಇದರೊಂದಿಗೆ ಲಗತ್ತಿಸಿ ಕಳುಹಿಸಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಸಹಿ/-

ಅಪರ ಜಿಲ್ಲಾಧಿಕಾರಿ,

ಹಾಸನ ಜಿಲ್ಲೆ, ಹಾಸನ.

(Emphasis added)

The analysis is that original form 53 application is not there in 99% of the files presented to the Samithi during the period from 2016 to 2022. The file processing is based on hand written ledger extract

copy prepared by the Village Accountants and the Sheristedars. The Tahsildar's spot inspection is indicative of the fact that the lands granted are not even present in the files, no inspection took place and in some cases records are destroyed to evade proof and lands were granted on fake family genealogical certificates notarized and have been granted to fake beneficiaries. A chart is also indicated as illustration. Several of the files were not even put up before the Samithi. Decision was taken by the Chairman and in some grants made to the persons were on the score that they were holding unauthorized lands did not even belong to Belur Taluk. Based upon this, further proceedings are on. The detailed report of the Assistant Commissioner dated 14.10.2022, addressed to the Deputy Commissioner, Hassan District, obtained by respondent No.2 under the provisions of the Right to Information Act, reads as follows:

"No.L.N.438/2021-22

Date:14/10/2022

*To,
The Deputy Commissioner,
Hassan District,
Karnataka*

*Subject: Inquiry of land grants done during 2016 to
2022 in Belur Taluk-reg.*

- Reference: 1. Letter No.LND (2)294/2019-20 dated: 19/12/2020 from the office of Deputy Commissioner, Hassan District.
2. Letter No. Athikramana: 12/202-21 dated 17/11/2020 from office of Tahsildar, Belur Taluk, Hassan District.

Respected Madam,

1. With reference to the subject cited above, the undersigned would like to bring to the notice of your kind authority the information regarding the Letter No. Athikramana: 12/2020-21 dated: 17/11/2020 from office of Tahsildar, Belur Taluk, Hassan District. (shown below)
2. In response to the Letter No. Athikramana: 12/2020-21 dated: 17/11/2020 from office of Tahsildar, Belur Taluk, Hassan District, the undersigned has received a letter vide Letter No. LND(2)294/2019-20 dated: 19/12/2020 from the office of Deputy Commissioner, Hassan District. (shown below)

In your letter vide Letter No. LND (2)294/2019-20 dated: 19/12/2020 from the office of Deputy Commissioner, Hassan District, directions have been issued to the undersigned to identify the land the land grants of Belur Taluk which are made in violations of Karnataka Land Revenue Act, 1964, Karnataka Land Revenue Rules, 1966 Karnataka Land Grant Rules, 1969 and circulars of Government of Karnataka regarding land grant rules. Also the directions have been issued by your kind office to identify the officials involved in such unscrupulous land grants and send the report to your kind office.

3. As per the directions by your kind authority, the undersigned has inspected the 1430 land grants files of Belur Taluk pertaining to the years 2016 to 2022 The details of the land grants with the remarks of the undersigned are enclosed (Annexure-1).

4. The findings of the inspections are as mentioned below:

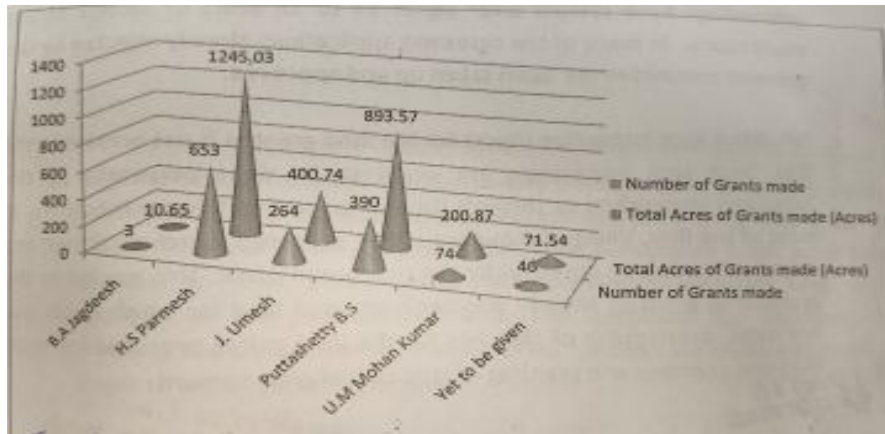
- a. A total of 2750.86 Acres of Government land has been granted (Saguvali Chit given) by the 05 Tahsildars namely, Puttashetty B.S, Parmesh H.S, B.A. Jagadeesh, J Umesh and U.M. Mohan Kumar who had worked in Belur Taluk, Hassan District during 2016 to 2022. Out of the 2750.86 Acres Government land (Presumptive value ₹ 6,87,71,48,750.00 i.e. ₹ Six Hundred and Eighty Seven Crores, Seventy One Lakhs Forty Eight Thousands and Seven Fifty) granted, Khatha entries have been made for 2560.80 Acres (Presumptive value ₹ 6,40,20,05,000.00 i.e. ₹ Six Hundred and Forty Crores, Twenty Lakhs and Five Thousands). The details are enclosed (Annexure-2).
- b. The 1430 inspected land grant files are categorized broadly into 03 colour codes which are Red, Yellow and Blue. The red category grant files are having major lapses in the grant procedure and also include illegal grants. The yellow category grants are having comparatively lesser lapses in the grant procedure but still require a detailed verification of grant. The blue category grant files are the files in which the grant procedure has either been completed fully or partially but the Saguvali chits are yet to be issued.

Grant Category	Number of Grants	Sum of Presumptive value of Government Land (25 lakh per acre inclusive of Maramalki)	Sum of Total Acres
Blue	46	₹17,88,46,875.00	71.54
Red	1261	₹6,26,58,36,250,00	2506.33
Yellow	123	₹61,13,12,500.00	244.53
Grand Total	1430	7055995625	2822.40

- c. Out of 1430 grants files inspected, 1384 saguvali chits have been issued and 1260 Khatas have been done for Government land by various Tahsildars as shown below. (Annexure-3)

Tahsildar	Tahsildar Doing Khata
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giving Saguvali Chit	B.A Jagdeesh	H.S Parmesh	J.Umesh	N.V Natesh	Puttashetty B.S	U.M.Mohan Kumar	Saguvali Chit Given, Khata to be done	Grand Total
B.A Jagdeesh	2	0	0	0	0	0	1	3
H.S Parmesh	0	498	10	39	0	64	42	635
J.Umesh	0	0	147	23	0	28	66	264
Puttashetty B.S	0	42	10	9	279	35	15	390
U.M.Mohan Kumar	0	0	0	0	0	74	0	74
Grand Total	2	540	167	71	279	201	124	1384



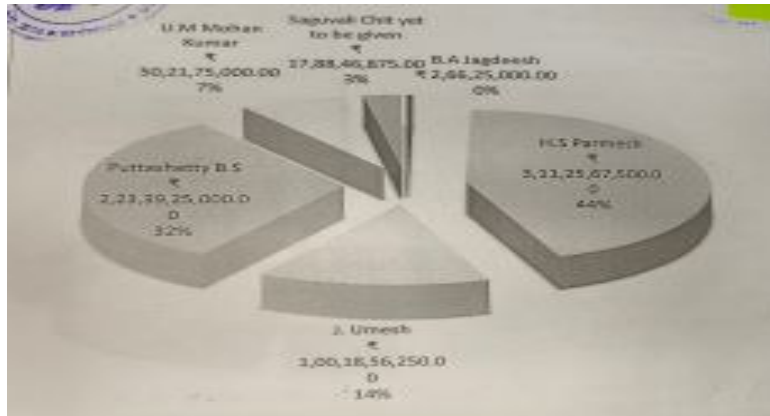
- d. The total acres of Government land granted by each Tahsildars along with The presumptive value of the Government land so granted are enclosed (Annexure-4)
- e. For the Total acres of the Government land granted, Khata dorie by each ahsidars along with the presumptive value of the Government land granted are enclosed. (Annexure-5)
- f. Total acres of Government land granted and its presumptive value Hobli wise and color code wise, granted by each Tahsildar is enclosed. (Annexures-6, 7, 8, 9, 10 and 11)

- g. Total acres of Government land granted and Khata done, Hobli wise by each Tahsildar is enclosed (Annexures-12, 13, 14, 15, 16, 17, 18 and 19)*

5. Analysis: 5.

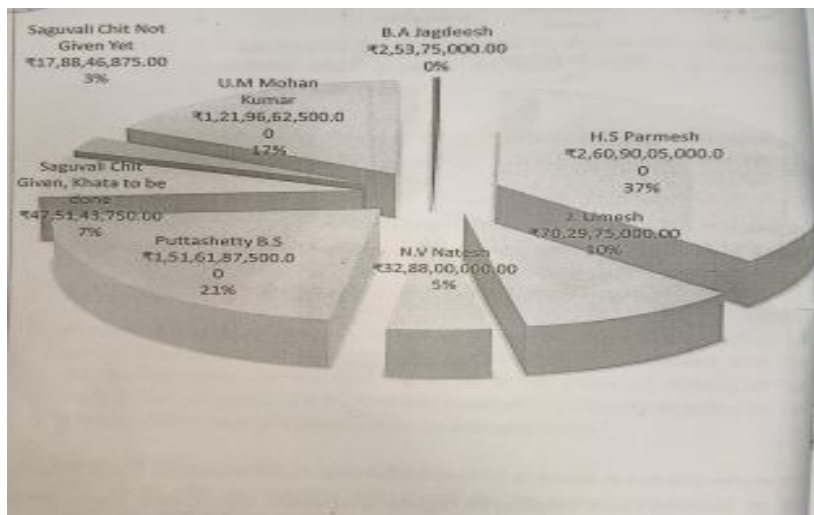
- a. Original Form 53 application is not there in 99% of the files presented in Bagar Hukum Committee during the period from 2016 to 2022 in Belur taluk. File processing is based on handwritten ledger extract copy prepared by village accountants and Office Shirestedars themselves.***
- b. Previous Committee proceedings are not verified regarding rejection of earlier applications. The original applications are not reviewed and file proceedings have started after about 15 to 18 years of receipt of the applications. In many of the cases the applications already rejected by the previous committee are again taken up and approved.***
- c. Tahsildars spot inspection report for the land granted is not present in the files. Such spot inspections are ought to be done personally by the Tahsildars themselves or through their jurisdictional Deputy Tahsildars. In most of the files, Village Accountants have prepared sketches without any cross verification or approval by the concerned ADLR. This has led to the problem of grant of already previously granted land for which Phodi was not done, overlapping of sketches for the land grants proposed for more than one grantees and granting of land to ineligible persons.***

**Sum of Presumptive value of Government Land Granted
(Rs. 25 lakh per acre inclusive Maramalki)**



d. In some cases Original 56 register entries are destroyed to evade the proof whether the applications have been rejected previously. Based on the Fake/ Notarized Family Genealogical Tree certificates lands have been granted to fake beneficiaries. Also previously rejected land grant applications are reconsidered after the applicant has portioned his property and transferred it to name of his relatives via registered partition deeds to show himself as eligible.

Sum of Presumptive value of Government Land Khata done after Grant (Rs. 25 lakh per acre inclusive of Maramalki)



- e. Two Tahsildars Puttashetty B.S and Parmesh H.S have made 390 (i.e., total 893.57 Acres and Presumptive value of Government land ₹2,23,39,25,000.00) and 653 (i.e., total 1245.03 Acres and Presumptive value of Government land ₹ 3,11,25,67,500.00) Government land grants respectively which comes out to be 75.36% (i.e. 1043 land grants) out of the total 1384 Saguvali chits issued from the Taluk Office Belur during 2016 to 2018. Many of these saguvali chits are issued with major lapses in the procedure or even without putting the applications in front of the Bagar Hukum Committee. Out of 390 government land grants made by Tahsildar Puttashetty B.S, 15 files are still pending for the Khata. Similarly out of 653 government land grants made by Tahsildar Parmesh H.S, 42 files are pending for the Khata.**
- f. In more than 99% of files there has been no consideration made with regard to the cattle population and sufficiency of the land reserved for cattle (Gomala) in the village, while making the land grants.**
- g. Land reserved for the Ex-service men, Hemavathi Reservoir Project and Yagachi Reservoir Project is also disposed illegally through Akrama Sakrama land grants.**
- h. After the first of the Unauthorised Cultivation Regularization Committee the form 54 is not published as per law in the Grama Chavadi for taking public objections to the grant proposals put for the consideration. The signatures made on the Form-54 are suspected to be fake as neither the name nor the father's name has been mentioned of the villagers who have signed on the form -54. In some cases even if the objections are placed against making the land grants in favour of persons who already have excess land holding, such objections are not duly considered by the Tahsildars**

while putting up the files for second meeting of the grants Unauthorised Cultivation Regularization Committee.

- i. In some of the grants the person in whose favour the land has been granted does not belong to the Belur Taluk. Land has been granted to people whose residence is in Bangalore and other Districts except Hassan.**
 - j. The file numbers have not been properly given for many of the grant files. The file numbers are changing in the revenue inspector report, Belur Taluk case worker report and the saguvali chit issue register for the same grant. In some of the files the grant processing has been initiated and done without even giving any file number to the file.**
 - k. The Mara Malki has not been deducted to the Government treasury most of the land grants files inspected causing loss of revenue to the Government of Karnataka.**
6. *The details of all the files inspected along with the remarks are enclosed along with this letter. All the files for the 1430 land grants inspected by this office have been sealed off in three trunks in 29 bundles and handed over to the Record Room of Taluk Office Belur. One set of the record of the land grants files inspected is shared in the soft copy with the Taluk Office Belur for their office perusal. All the files have been duly scanned and the records have been burnt into 5 sets of 11 DVDs for the purpose of further perusal and investigation. (One such set is enclosed herewith). One set of the records of the 1430 land grants inspected is shared and placed in two systems in the soft copy with the Taluk Office Belur for their office perusal.*
7. *This is submitted for your kind consideration and necessary action please.*

Yours sincerely,

Sd/-

(Prateek Bayal IAS)
Assistant Commissioner,
Sakleshpura Sub-Division,
Hassan District, Karnataka.

(Emphasis added)

The 2nd respondent/complainant then seeks to register a complaint before the jurisdictional Police on 24.01.2023. The complaint reads as follows:

“ಗೆ,

ದಿನಾಂಕ:24/01/2023

ಪೊಲೀಸ್ ಅಧೀಕ್ಷಕರು
ಹಾಸನ ಜಿಲ್ಲೆ
ಹಾಸನ - 571 231

ಇಂದ,

ಕೆ.ಸಿ. ರಾಜಣ್ಣ,
ಸಾಮಾಜಿಕ ಕಾರ್ಯಕರ್ತೆ
3ನೇ ಮುಖ್ಯ ರಸ್ತೆ, ಗಾಂದಿನಗರ
ಕೋಲಾರ - 563101
ಮೊ.7259880948

ವಿಷಯ: ದಿ:23/01/2023 ರಂದು ಸಂಜ್ಞೆಯ ಅಪರಾಧಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ದೂರನ್ನು ನೋಂದಣಿ ಮಾಡದೆ ಕೇವಲ ಸ್ವೀಕೃತಿ ನೀಡಿ Lalith Kumari V/S Government of Uttar Pradesh and Other. ಪ್ರಕರಣದಲ್ಲಿ ಮಾನ್ಯ ಸರ್ವೋಚ್ಚ ನ್ಯಾಯಾಲಯ ನೀಡಿರುವ ತೀರ್ಪಿನ ಮಾರ್ಗಸೂಚಿಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ, ನ್ಯಾಯಾಂಗ ನಿಂದನೆ ಮಾಡಿರುವ ಬೇಲೂರು ಪೊಲೀಸ್ ನಿರೀಕ್ಷಕರ ಮೇಲೆ ಐ.ಪಿ.ಸಿ ಕಲಂ 166(ಎ) ಪ್ರಕಾರ ಎಪ್.ಐ.ಆರ್ ದಾಖಲಿಸಲು ಕೋರಿ ದೂರು.

- ಉಲ್ಲೇಖ: 1. ಭಾರತ ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ 15011/91 ದಿ:11/10/2014 ರ ಗೃಹ ಸಚಿವಾಲಯದ ಸುತ್ತೋಲೆ.
2. ಮಾನ್ಯ ಕರ್ನಾಟಕ ಉಪ ಲೋಕಾಯುಕ್ತ ಬಿ.ಎಸ್.ಪಾಟೀಲ್, ಶ್ರೀ ಹೆಚ್.ಎಂ.ಕಾಂತರಾಜು ಫೋಲೀಸ್ ನಿರೀಕ್ಷಕರು, ಮಹಾಲಕ್ಷ್ಮಿ ಲೇಔಟ್ ಫೋಲೀಸ್ ಠಾಣೆ, ಬೆಂಗಳೂರು ಉಪಲೋಕ್/ಬಿ.ಸಿ.ಸಿ-1095/ಎಆರ್‌ಎಲ್‌ಓ - 01 ದಿನಾಂಕ:11/10/2021 ರಂದು ಓಳಾಡಳಿತ ಇಲಾಖೆಗೆ ಮಾಡಿರುವ ಶಿಪಾರಸ್ಸು.
3. ದಿ:23/01/2023 ರಂದು ಸದರಿ ದೂರಿನೊಂದಿಗೆ ತಮ್ಮಲ್ಲಿ 271 ಪುಟಗಳಲ್ಲಿ ನೀಡಿರುವ ದೂರು.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ದಿ:23/01/2023 ರಂದು ಬೇಲೂರು ಫೋಲೀಸ್ ಠಾಣೆಯ ಫೋಲೀಸ್ ನಿರೀಕ್ಷಕ, ಬೇಲೂರು ಇಲ್ಲಿಗೆ ಖುದ್ದು ಬೇಟಿ ನೀಡಿ, ನೀಡಿರುವ ದೂರಿನ ಸಾರಾಂಶ ಹೀಗಿದೆ.

"2016 ರಿಂದ 2022 ನೇ ಸಾಲಿನವರೆಗೆ ಬೇಲೂರು ತಾಲ್ಲೂಕು, ಕಂದಾಯ ಇಲಾಖೆ, ಕರ್ನಾಟಕ ಸರ್ಕಾರದಿಂದ ನೀಮಿಸಲ್ಪಟ್ಟ ಭೂ ಸಮೀಕರಣ ಸಮಿತಿಯ ಅಧ್ಯಕ್ಷರು (ಹಾಲಿ ಶಾಸಕ) ಅಧಿಕಾರೇತರ ಸದಸ್ಯರು, ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳಾದ ತಹಸೀಲ್ದಾರ್‌ಗಳು ಒಟ್ಟು 26 ಸಭೆಗಳನ್ನು ನಡೆಸಿ, 2750.86 ಸಾವಿರ ಎಕರೆ/ಗುಂಟೆ ಸರ್ಕಾರಿ ಜಮೀನನ್ನು ಬಲಾಢ್ಯ. ಅನರ್ಹ, ಅಪ್ರಾಪ್ತ, ಬೆಂಗಳೂರು ಹಾಗೂ ಇತರೆ ತಾಲ್ಲೂಕಿನ ನಿವಾಸಿಗಳಿಗೆ ನಕಲಿ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ, ವಂಚನೆ ಮಾಡುವ ಉದ್ದೇಶದಿಂದ, ಅಪರಾಧಿಕ ಒಳಸಂಚು ನಡೆಸಿ, ಸುಳ್ಳು ದಸ್ತಾವೇಜುಗಳನ್ನು ಬಳಸಿಕೊಂಡು. ಸಂಜ್ಞೆಯ ಅಪರಾಧವೆಸಗಿರುತ್ತಾರೆ, ಈ ಬೃಹತ್ ಅಕ್ರಮವನ್ನು ತನಿಖೆ ನಡೆಸಿರುವ, ಹಿಂದಿನ ಸಕಲೇಶಪುರ ಉಪ ವಿಭಾಗಾಧಿಕಾರಿ ಶ್ರೀ ಪ್ರತೀಕ್ ಬಾಯಲ್ ಐ.ಎ.ಎಸ್ ರವರು ತಮ್ಮ ತನಿಖಾ ವರದಿಯಲ್ಲಿ ಈ ಮೇಲ್ಕಂಡ ಅಕ್ರಮ ಭೂ ಮಂಜೂರಾತಿ ಮಾಡಿರುವ ಸರ್ಕಾರದ ಉಹಾತ್ಮಕ ಬೆಲೆ 775,99,95,625/- ಕೋಟಿ ರೂ ಮೊತ್ತವಾಗಿದೆಯೆಂದು ಅಂದಾಜಿಸಿರುತ್ತಾರೆ. ಇದು ಅಪರಾಧ ಪರಿಭಾಷೆಯಲ್ಲಿ ಸಂಜ್ಞೆಯ ಅಪರಾಧವಾಗಿರುತ್ತದೆ".

ಆದ್ದರಿಂದ, ಐ.ಪಿ.ಸಿ. ಕಲಂ 468, 464, 465, 420, 471, 1206, 409 ಪ್ರಕಾರ ಪ್ರಕರಣ ದಾಖಲಿಸಲು ದೂರು ನೀಡಿದರೆ, ರಾಜಾಧಿಕಾರಿಯಾಗಿರುವ ಸಹಾಯಕ ಫೋಲೀಸ್ ಉಪ ನಿರೀಕ್ಷಕರು ಬೇಲೂರು ಫೋಲೀಸ್ ಠಾಣೆಯ ಫೋಲೀಸ್ ನಿರೀಕ್ಷಕರ ಅನುಮತಿ ಪಡೆದು ಸ್ವೀಕೃತಿ ನೀಡಿರುತ್ತಾರೆ. ತಾನು ಸಹ 3 ಬಾರಿ ಮೊಬೈಲ್ ಮೂಲಕ 9480804782 ಫೋಲೀಸ್ ನಿರೀಕ್ಷಕರ ಸಂಖ್ಯೆಗೆ ಸಂಪರ್ಕಿಸಿ, ಪ್ರಕರಣ ನೋಂದಣಿ ಮಾಡಲು ಪರಿಪರಿಯಾಗಿ ಬಿನ್ನಹ ಮಾಡಿಕೊಂಡರೂ ಎಫ್.ಐ.ಆರ್ ದಾಖಲಿಸಲು ನಿರಾಕರಿಸಿರುತ್ತಾರೆ.

ಮಾನ್ಯ ಸರ್ವೋಚ್ಚ ನ್ಯಾಯಾಲಯದ ತೀರ್ಪಿನ ಮಾರ್ಗಸೂಚಿಗಳ ಪ್ರಕಾರ ಈ ಮೇಲ್ಕಂಡ ಐ.ಪಿ.ಸಿ ಕಲಂ ಗಳು ಕಾನೂನು ಪರಿಭಾಷೆಯಲ್ಲಿ ಸಂಜ್ಞೆಯ ಶಿಕ್ಷಿಸಲ್ಪಡುವ ಅಪರಾಧವಾಗಿರುವುದರಿಂದ, ಪ್ರಕರಣ ದಾಖಲಿಸದೆ, ಮಾನ್ಯ ಸರ್ವೋಚ್ಚ ನ್ಯಾಯಾಲಯದ ಮಾರ್ಗಸೂಚಿಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ ನ್ಯಾಯಾಂಗ ನಿಂದನೆ ಮಾಡಿರುವ ಬೇಲೂರು ಫೋಲೀಸ್ ನಿರೀಕ್ಷಕರ ಮೇಲೆ ಐ.ಪಿ.ಸಿ ಕಲಂ 166(ಎ) ಪ್ರಕಾರ ತಕ್ಷಣ ಎಪ್.ಐ.ಆರ್ ದಾಖಲಿಸಲು ಕೋರುತ್ತೇನೆ.

ಸಹಿ/-
(ಕೆ.ಸಿ. ರಾಜಣ್ಣ)

ಪ್ರತಿಯನ್ನು:- ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಹಾಗೂ ಅಧ್ಯಕ್ಷರು, ಜಿಲ್ಲಾ ಫೋಲೀಸ್ ದೂರು ಪ್ರಾಧಿಕಾರ, ಹಾಸನ ಜಿಲ್ಲೆ, ಹಾಸನ, ಇವರ ವಿರುದ್ಧ ವಿಚಾರಣೆ ನಡೆಸಿ ಸೂಕ್ತ ಶಿಕ್ಷೆ ಕ್ರಮಕ್ಕೆ ಶಿಪಾರಸ್ಸು ಮಾಡಲು ಕಾನೂನು ಕ್ರಮ ಜರುಗಿಸಲು ಕೋರುತ್ತೇನೆ.

ಸಹಿ/-
(ಕೆ.ಸಿ. ರಾಜಣ್ಣ)

ಸೂಕ್ತಕ್ರಮಕ್ಕಾಗಿ:- ಫೋಲೀಸ್ ನಿರೀಕ್ಷಕರು, ಬೇಲೂರು ಫೋಲೀಸ್ ಠಾಣೆ, ಬೇಲೂರು ರವರಲ್ಲಿ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಮರು ನಿವೇದಿಸಿದೆ.

ಸಹಿ/-
(ಕೆ.ಸಿ. ರಾಜಣ್ಣ)"

This was not acted upon. Further, a complaint was also made to the Superintendent of Police. Therefore, Section 154(1) and 154(3) of the Cr.P.C. stood complied. Even then, no action was taken. It is then a complaint comes to be registered before the learned Magistrate. The complaint did contain excerpts of the report quoted hereinabove. Therefore, quoting the complaint would become unnecessary. The concerned Court, on the complaint, takes

cognizance of the offence by a detailed order. The order reads as follows:

"11. **Point No.1:** The complainant is alleging that the accused persons have committed the offences punishable under section 468, 464, 465, 471, 409, 420 and 120(b) of IPC as averred in the complaint, which is narrated above. On perusal of the complaint averments and also the documents produced along with the complaint, it goes to show that the complainant has complied with the directions given by the Hon'ble Apex Court in **Priyanka Srivastava's Case**. The complainant has lodged a complaint before the Jurisdictional Police Station, but no action was taken. The complainant has also lodged a complaint in this regard to the Higher Authorities also, but no action is taken in respect of the complaint lodged by the complainant. The complainant has also filed his affidavit stating that the averments made in the complaint are true and correct. As such, the complainant has filed this Private Complaint with the prayer of refer the complaint under 156(3) of Cr.P.C for investigation.

12. The complainant has produced documents in compliance of section 154 of Cr.P.C and also filed Affidavit in that regard. The complainant has sought to refer this case to the Jurisdictional Police for investigation. As such, at this pre-cognizance stage, bar under section 197 Cr.P.C., will not come into play And, this court is guided by the decision of the **Hon'ble High Court of Karnataka, in Crl.P.No.5659/2021 between Abharam T.J., Vs. B.S. Yediyurappa, Dated: 07.09.2022.** I feel this is a fit case to refer the complaint for investigation under section 156(3) of Cr.P.C. As such, Point No.01 is answered in the AFFIRMATIVE.

13. **Point No.2:** The counsel for the complainant has also pressed to pass necessary orders on the Second Prayer made in the complaint. The complainant has prayed to initiate action against the Police Inspector, Belur Police Station, Belur Taluk, Hassan District. He has also referred to the decision of the Hon'ble Apex Court, i.e., **Lalita Kumari Vs Government of U.P and Ors.** I have gone through the said decision. This court is constituted as a Special Court to deal with the cases filed

against the MPs/MLAs in the State of Karnataka. The Second Prayer sought in the complaint is an independent case in which any MPs/MLAs are not involved. The said prayer is sought to initiate action against the Police Officer who did not register the case based on the complaint lodged by the complainant before the Police Station. As such, this court will not get the jurisdiction to initiate any action against the said Police Officer in this case, as the same will be an independent case. If the complainant is aggrieved by the action of the said Police Officer and he may proceed against him separately before the Jurisdictional Court. Accordingly, I answer this Point No.2 in the NEGATIVE.

14. **Point No.3:** *For the reasons stated above, I proceed to pass the following:*

ORDER

This complaint is referred to SHO of Belur Police Station, Belur Taluk, Hassan District, under section 156(3) of Cr.P.C for investigation."

Taking of cognizance and issuance of summons has driven the petitioners to this Court in the subject petition.

10. If what is noticed/quoted hereinabove is considered, what would unmistakably emerge is, that persons who were not even from Belur Taluk and who had produced fake and bogus certificates, the Samithi has granted the lands or regularized those lands as the case would be. The report of the Tahsildar forwarded to the Assistant Commissioner and the detailed report of the Assistant Commissioner to the Deputy Commissioner all of which would

unmistakably, *albeit prima facie*, lead to a conclusion that Government lands are illegally bartered away, as if they are the personal properties of members of the Samithi and the office is treated as their ***personal fiefdom***. **It is not one, 10 or 100 acres; the lands that are bartered away are 2750 acres which then valued at ₹750/- crores.** If the petition is entertained and proceedings are closed against the petitioners, it would be putting a premium on the illegality committed by the Chairman and Members of the Samithi and accepting bartering away of Government lands as if they are self-acquired private properties of the Chairman and members of the Samithi. This is *sans* countenance, by any canon of law. This matter would require investigation in the least, as it involves maze of facts. The issue regarding sanction of public servants need not be gone into, as no public servant is before the Court.

11. It becomes apposite to refer to the judgment of the Apex Court in the case of ***KAPTAN SINGH v. STATE OF UTTAR PRADESH***¹, wherein, it has been held as follows:

¹ (2021) 9 SCC 35

"9.1. At the outset, it is required to be noted that in the present case the High Court in exercise of powers under Section 482 CrPC has quashed the criminal proceedings for the offences under Sections 147, 148, 149, 406, 329 and 386 IPC. It is required to be noted that when the High Court in exercise of powers under Section 482 CrPC quashed the criminal proceedings, by the time the investigating officer after recording the statement of the witnesses, statement of the complainant and collecting the evidence from the incident place and after taking statement of the independent witnesses and even statement of the accused persons, has filed the charge-sheet before the learned Magistrate for the offences under Sections 147, 148, 149, 406, 329 and 386 IPC and even the learned Magistrate also took the cognizance. From the impugned judgment and order [Radhey Shyam Gupta v. State of U.P., 2020 SCC OnLine All 914] passed by the High Court, it does not appear that the High Court took into consideration the material collected during the investigation/inquiry and even the statements recorded. **If the petition under Section 482 CrPC was at the stage of FIR in that case the allegations in the FIR/complaint only are required to be considered and whether a cognizable offence is disclosed or not is required to be considered. However, thereafter when the statements are recorded, evidence is collected and the charge-sheet is filed after conclusion of the investigation/inquiry the matter stands on different footing and the Court is required to consider the material/evidence collected during the investigation.** Even at this stage also, as observed and held by this Court in a catena of decisions, the High Court is not required to go into the merits of the allegations and/or enter into the merits of the case as if the High Court is exercising the appellate jurisdiction and/or conducting the trial. As held by this Court in Dineshbhai Chandubhai Patel [Dineshbhai Chandubhai Patel v. State of Gujarat, (2018) 3 SCC 104 : (2018) 1 SCC (Cri) 683] in order to examine as to whether factual contents of FIR disclose any cognizable offence or not, the High Court cannot act like the investigating agency nor can exercise the powers like an appellate court. It is further observed and held that that question is required to be examined keeping in view, the contents of FIR and prima facie material, if any, requiring no proof. **At such stage, the High Court cannot appreciate evidence nor can it draw its**

own inferences from contents of FIR and material relied on. It is further observed it is more so, when the material relied on is disputed. It is further observed that in such a situation, it becomes the job of the investigating authority at such stage to probe and then of the court to examine questions once the charge-sheet is filed along with such material as to how far and to what extent reliance can be placed on such material.

9.2. In *Dhruvaram Murlidhar Sonar* [*Dhruvaram Murlidhar Sonar v. State of Maharashtra*, (2019) 18 SCC 191 : (2020) 3 SCC (Cri) 672] after considering the decisions of this Court in *Bhajan Lal* [*State of Haryana v. Bhajan Lal*, 1992 Supp (1) SCC 335 : 1992 SCC (Cri) 426] , it is held by this Court that exercise of powers under Section 482 CrPC to quash the proceedings is an exception and not a rule. **It is further observed that inherent jurisdiction under Section 482 CrPC though wide is to be exercised sparingly, carefully and with caution, only when such exercise is justified by tests specifically laid down in the section itself. It is further observed that appreciation of evidence is not permissible at the stage of quashing of proceedings in exercise of powers under Section 482 CrPC.** Similar view has been expressed by this Court in *Arvind Khanna* [*CBI v. Arvind Khanna*, (2019) 10 SCC 686 : (2020) 1 SCC (Cri) 94] , *Managipet* [*State of Telangana v. Managipet*, (2019) 19 SCC 87 : (2020) 3 SCC (Cri) 702] and in *XYZ* [*XYZ v. State of Gujarat*, (2019) 10 SCC 337 : (2020) 1 SCC (Cri) 173] , referred to hereinabove.

9.3. Applying the law laid down by this Court in the aforesaid decisions to the facts of the case on hand, we are of the opinion that the High Court has exceeded its jurisdiction in quashing the criminal proceedings in exercise of powers under Section 482 CrPC.

10. The High Court has failed to appreciate and consider the fact that there are very serious triable issues/allegations which are required to be gone into and considered at the time of trial. The High Court has lost sight of crucial aspects which have emerged during the course of the investigation. The High Court has failed to appreciate and consider the fact that the

document i.e. a joint notarised affidavit of Mamta Gupta Accused 2 and Munni Devi under which according to Accused 2 Ms Mamta Gupta, Rs 25 lakhs was paid and the possession was transferred to her itself is seriously disputed. It is required to be noted that in the registered agreement to sell dated 27-10-2010, the sale consideration is stated to be Rs 25 lakhs and with no reference to payment of Rs 25 lakhs to Ms Munni Devi and no reference to handing over the possession. However, in the joint notarised affidavit of the same date i.e. 27-10-2010 sale consideration is stated to be Rs 35 lakhs out of which Rs 25 lakhs is alleged to have been paid and there is a reference to transfer of possession to Accused 2. Whether Rs 25 lakhs has been paid or not the accused have to establish during the trial, because the accused are relying upon the said document and payment of Rs 25 lakhs as mentioned in the joint notarised affidavit dated 27-10-2010. It is also required to be considered that the first agreement to sell in which Rs 25 lakhs is stated to be sale consideration and there is reference to the payment of Rs 10 lakhs by cheques. It is a registered document. The aforesaid are all triable issues/allegations which are required to be considered at the time of trial. The High Court has failed to notice and/or consider the material collected during the investigation.

11. Now so far as the finding recorded by the High Court that no case is made out for the offence under Section 406 IPC is concerned, it is to be noted that the High Court itself has noted that the joint notarised affidavit dated 27-10-2010 is seriously disputed, however as per the High Court the same is required to be considered in the civil proceedings. There the High Court has committed an error. Even the High Court has failed to notice that another FIR has been lodged against the accused for the offences under Sections 467, 468, 471 IPC with respect to the said alleged joint notarised affidavit. Even according to the accused the possession was handed over to them. However, when the payment of Rs 25 lakhs as mentioned in the joint notarised affidavit is seriously disputed and even one of the cheques out of 5 cheques each of Rs 2 lakhs was dishonoured and according to the accused they were handed over the possession (which is seriously disputed) it can be said to be entrustment of property. Therefore, at this stage to opine that no case is made out for the offence under

Section 406 IPC is premature and the aforesaid aspect is to be considered during trial. It is also required to be noted that the first suit was filed by Munni Devi and thereafter subsequent suit came to be filed by the accused and that too for permanent injunction only. Nothing is on record that any suit for specific performance has been filed. Be that as it may, all the aforesaid aspects are required to be considered at the time of trial only.

12. Therefore, the High Court has grossly erred in quashing the criminal proceedings by entering into the merits of the allegations as if the High Court was exercising the appellate jurisdiction and/or conducting the trial. The High Court has exceeded its jurisdiction in quashing the criminal proceedings in exercise of powers under Section 482 CrPC.

13. Even the High Court has erred in observing that original complaint has no locus. The aforesaid observation is made on the premise that the complainant has not placed on record the power of attorney along with the counter filed before the High Court. However, when it is specifically stated in the FIR that Munni Devi has executed the power of attorney and thereafter the investigating officer has conducted the investigation and has recorded the statement of the complainant, accused and the independent witnesses, thereafter whether the complainant is having the power of attorney or not is to be considered during trial.

14. In view of the above and for the reasons stated above, the impugned judgment and order [Radhey Shyam Gupta v. State of U.P., 2020 SCC OnLine All 914] passed by the High Court quashing the criminal proceedings in exercise of powers under Section 482 CrPC is unsustainable and the same deserves to be quashed and set aside and is accordingly quashed and set aside. Now, the trial is to be conducted and proceeded further in accordance with law and on its own merits. It is made clear that the observations made by this Court in the present proceedings are to be treated to be confined to the proceedings under Section 482 CrPC only and the trial court to decide the case in accordance with law and

on its own merits and on the basis of the evidence to be laid and without being influenced by any of the observations made by us hereinabove. The present appeal is accordingly allowed."

(Emphasis supplied)

In view of the preceding analysis, I hold that ***Bagair Hukum Committee has acted Bagair Kanoon, albeit, prima facie.***

12. Finding no merit in the petition, the petition stands **rejected.**

It is made clear that the observations made in the course of the order are only for the purpose of consideration of the case of petitioners under Section 482 of Cr.P.C. and the same shall not bind or influence the proceedings pending against them.

**Sd/-
(M. NAGAPRASANNA)
JUDGE**

nvj
CT:SS